

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 512 OF 2023

IN THE MATTER OF:

RAJU

...APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

...RESPONDENTS

INDEX

S. NO.	PARTICULARS	PAGE NOS.
1.	REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 7/PROJECT PROPONENT	1-27
2.	<u>Annexure-R7/1:</u> A copy of Board Resolution dated 07.11.2023.	28
3.	<u>Annexure- R7/2:</u> A copy of the Letter dated 09.06.2023 of Re Sustainability Limited showcasing the relationship between Respondent No. 7/Project Proponent and M/s Ramky Enviro Engineers Limited.	29
4.	<u>Annexure-R7/3:</u> A copy of the Consent to Establish dated 17.07.2003	30-33
5.	<u>Annexure-R7/4 (Colly):</u> Copies of Authorization Letter dated 06.10.2017, application dated 17.10.2018 for renewal of Authorization, Authorization Letter dated 11.04.2019 and Application for renewal of Authorization dated 05.01.2024.	34-53
6.	<u>Annexure-R7/5 (Colly):</u> Copies of Environmental Clearance dated 03.05.2018 and Letter dated 29.12.2023 transferring Environmental Clearance in the name of Respondent No. 7/Project Proponent.	54-61
7.	<u>Annexure-R7/6 (Colly):</u> Copies of Authorization Letter dated 01.10.2018; application for renewal of authorization dated 31.08.2023 and Authorization Letter dated 03.01.2024.	62-76

8.	<u>Annexure-R7/7 (Colly):</u> Copies of Application dated 16.11.2018 for Consent under Air & Water Acts and Consent Order dated 07.12.2018 under Air & Water Acts	77-97
9.	<u>Annexure-R7/8 (Colly):</u> Copies of the application dated 28.11.2022; Consolidated Consent & Authorization dated 11.02.2023 and application dated 06.10.2023.	98-123
10.	<u>Annexure-R7/9 (Colly):</u> Copies of Notification No. S.O. 1533(E) dated 14.09.2006 and Notification No. S.O. 1142(E) dated 17.04.2015 issued by Ministry of Environment and Forests.	124-162
11.	<u>Anenxure-R7/10:</u> A copy of the Letter bearing No. UPPCB/GZD/463 dated 04.11.2023.	163
12.	<u>Annexure-R7/11:</u> A copy of the Letter dated 20.06.2022.	164
13.	<u>Annexure-R7/12:</u> A copy of the Stack Monitoring Report	165
14.	<u>Anenxure-R7/13:</u> A copy of the Bank Guarantee dated 17.08.2023	166-169
15.	<u>Anenxure-R7/14:</u> A copy of the Letter dated 12.07.2023.	170-171
16.	Proof of Service	172

RESPONDENT NO. 7

FILED THROUGH

for S. Abshkate
01/12/24

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PLACE: New Delhi
DATE: 25.01.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL
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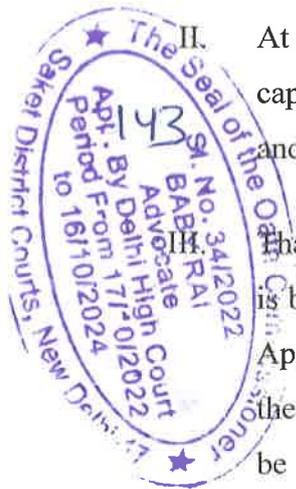
**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 7/PROJECT
PROPONENT**

I, Mr. Sanjay Prakash Garg, S/o Late Shri. V. P. Garg, aged about 58 Years, resident of 1/4905, Gali No. 8, Balbir Nagar Extension, Shahadra, New Delhi-110032, working as AGM Project with the Respondent No. 7/Project Proponent having facility at C-21, Phase-1, M.G. road, UPSIDC Industrial Area, Ghaziabad-201015, do hereby solemnly affirm as under:

- I. That I, the Authorized Signatory of the Respondent No. 7/Project Proponent, authorized vide Board Resolution dated 07.11.2023 and well conversant with the facts, records, and circumstances of the present case and hence competent to swear this Affidavit. A copy of the Board Resolution dated 07.11.2023 is annexed herewith as **Annexure-R7/1.**

- II. At the outset, each and every allegation, contentions, and averments made in the captioned Application are denied in totality, save and except what are matters of record and what has been specifically stated and admitted hereunder.

- III. That the present Application filed by the Applicant herein before this Hon'ble Tribunal is barred by limitation and the Applicant herein has no locus standi to file the present Application. That it is submitted that the present Application is bereft of any merit and the same has been filed by the Applicant with ulterior motive and as such the same may be dismissed with exemplary cost by this Hon'ble Tribunal. That Respondent No. 7/Project Proponent is fully compliant with all the applicable Rules and Regulations and the terms and conditions imposed by the Authorities while granting Consent to

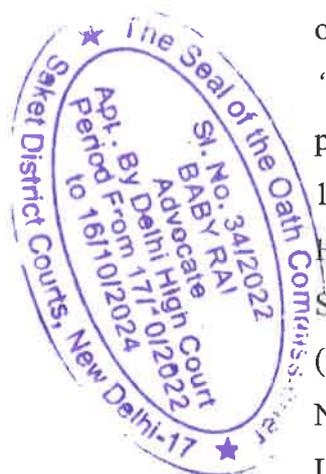


Establish and Consent to Operate for the establishment and operation of the Common Bio-Medical Waste Treatment Facility (hereinafter referred to as “CBWTF”) to Respondent No. 7/Project Proponent.

IV. That prior to setting out the preliminary response to the allegations made by the Applicant in the present Application, it is necessary to identify, highlight, and apprise this Hon’ble Tribunal with an accurate and correct brief of the facts which are present herein below:

V. **FACTUAL BACKGROUND**

- a) That the Respondent No. 7 i.e. M/s Medicare Environmental Management Private Limited (formerly known as “M/s Sembaramky Environmental Management Pvt. Ltd.”) is a “Common Bio Medical Waste Treatment Facility” constituted under the Companies Act, 1956 (now *Companies Act, 2013*) having is engaged in handling, transporting, treating and disposing off the Bio Medical Waste from the various private, government hospitals and other institutions as its facility at C-21, Phase-1, M.G. Road, UPSIDC Industrial Area, Ghaziabad-201015 per the guidelines of Central Pollution Control Board for collection, reception, transportation, treatment and final disposal of incinerable Bio Medical Waste. That Respondent No. 7/Project Proponent is operating 15 integrated Common Bio-Medical Waste Treatment Facilities across India and serving more than ... health care establishments.
- b) That it is submitted that Respondent No. 7/Project Proponent is a 100% subsidiary of Re Sustainability Industrial Solutions Private Limited (formerly known as “Ramky IWM Private Limited”), Private Limited Company, incorporated under the provisions of the Companies Act, 1956, having its registered office situated at Level 11B, Aurobindo Galaxy, Hyderabad Knowledge City, Hitech City Road, Hyderabad, Telangana-500081. That it is submitted that Re Sustainability Industrial Solutions Private Limited is further 100% owned by Re Sustainability Limited (formerly known as “Ramky Enviro Engineers Limited”) and hence, Respondent No. 7/Project Proponent i.e. M/s Medicare Environmental Management Private Limited is a step-down subsidiary of the ultimate holding company Re Sustainability Limited. A copy of the Letter dated 09.06.2023 of Re Sustainability



Limited showcasing the relationship between Respondent No. 7/Project Proponent and M/s Ramky Enviro Engineers Limited is annexed herewith as Annexure-R7/2.

- c) That the facility of Respondent No. 7/Project Proponent has been operational at C-21, Phase-1, M.G. Road, UPSIDC Industrial Area, Ghaziabad-201015 since 01.01.2004 and has technically qualified and professionally trained and experienced personnel to perform the waste audits and is capable of training the hospital personnel in waste minimization practices, segregation, packaging and in occupational safety. The identified process ensures the integrity of packaging throughout its cycle including handling, transportation, and treatment/disposal of bio-medical wastes.
- d) That it is submitted that Respondent No. 7/Project Proponent is having requisite permission and Consent to Establish vide Consent Letter bearing No. F-18433/C-1/NOC/378/03 dated 17.07.2003 from Respondent No. 4 i.e. Uttar Pradesh Pollution Control Board (hereinafter referred to as “UPPCB”) as required under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 for establishment of a Bio-Medical Waste Facility. That it is pertinent to mention herein that the facility of Respondent No. 7/project proponent is operational from 01.01.2004. A copy of the Consent to Establish dated 17.07.2003 is annexed herewith as Annexure-R7/3.
- e) That Respondent No. 7/Project Proponent has also obtained authorization under Bio-Medical Waste Management Rules, 2016 vide Authorization No. H/0133/C-1/BMW-05/2017 dated 06.10.2017 from Respondent No. 4 for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of Biomedical waste. That pursuant thereto, Respondent No. 7/Project Proponent applied for renewal of Authorization vide Application dated 17.10.2018 for all categories of Schedule-1 of the Bio-Medical Waste Rules, 2016 & Amendment Rules 2018 for the period from 01.01.2019 to 31.12.2023 vide Application Ref No. MEMPL-GZB/BMW/2018-19/56 to the Regional Officer, UPPCB. That pursuant thereto, Respondent No. 7/Project Proponent was granted Authorization vide No. H34709/C-1/BMW-05/2019 dated 11.04.2019 from Respondent No. 4 under Bio-



Medical Waste Management Rules, 2016 for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of biomedical waste which was valid till 31.12.2023 and post that Respondent No. 7/Project Proponent has again applied for renewal of the Authorization Letter dated 11.04.2019 vide application dated 05.01.2024 which is pending approval before Respondent No. 4. Copies of Authorization Letter dated 06.10.2017, application dated 17.10.2018 for renewal of Authorization, Authorization Letter dated 11.04.2019 and Application for renewal of Authorization dated 05.01.2024 are annexed herewith as **Annexure -R7/4(Colly)**.

- f) That it is pertinent to mention herein that even though obtaining Environmental Clearance for functioning of the facility in question was not required, M/s Ramky Enviro Engineers Limited (now "*Re Sustainability Limited*"), of which Respondent No. 7/Project Proponent is a 100% subsidiary, obtained Environmental Clearance (hereinafter referred to as "*EC*") vide Letter No. 10-51/2016-IA-III dated 03.05.2018 for establishment of 1.5 M Kcal/hr (500kg/hr) Hazardous Waste Incinerator (Upgradation) at UPSIDC Phase 1, District Ghaziabad in terms of the provisions of the Environment (Protection) Act, 1986 from Ministry of Environment, Forest and Climate Change, Government of India (hereinafter referred to as "*MoEF&CC*"). That pursuant thereto, Respondent No. 7/Project Proponent gave an undertaking/NOC to abide by the terms and conditions stipulated in the EC dated 03.05.2018 and applied for transfer of EC from Ramky Enviro Engineers Limited to Respondent No. 7/Project Proponent. That Ministry of Environment, Forest and Climate Change, Government of India vide Letter dated 29.12.2023 transferred the Environmental Clearance (EC) dated 03.05.2018 from M/s Ramky Enviro Engineers Limited to Respondent No. 7/Project Proponent on the same terms and conditions. Copies of Environmental Clearance dated 03.05.2018 and Letter dated 29.12.2023 transferring Environmental Clearance in the name of Respondent No. 7/Project Proponent are attached herewith as **Annexure -R7/5(Colly)**.

- g) That Respondent No. 7/Project Proponent has also obtained authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 vide Authorization No. 4867/U PPCB/Ghaziabad



(UPPCBRO)/HWM/GHAZIABAD/2018 dated 01.10.2018 from Respondent No. 4 for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at C-21, Phase 1, MG Road, UPSIDC Industrial Area, Ghaziabad, which was valid till 30.09.2023. That the Respondent No. 7/Project Proponent had applied for grant of renewal of HWM authorization vide Application bearing No. 22583741 dated 31.08.2023 with the Respondent No. 4 and the same has been renewed vide Authorization Letter dated 03.01.2024. Copies of Authorization Letter dated 01.10.2018; application for renewal of authorization dated 31.08.2023 and Authorization Letter dated 03.01.2024 is annexed herewith as **Annexure –R7/6(Colly)**.

- h) That pursuant thereto, Respondent No. 7/Project Proponent applied for Consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 vide Application dated 16.11.2018 to make emission from the facility and Consent under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 to bring in use any new or altered outlet for the discharge of sewage/trade effluent to make discharge of sewage/trade effluent from the premises vide Application dated 16.11.2018 to Respondent No. 4. That Respondent No. 4 granted Consent under Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and Consent under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 to Respondent No. 7/Project Proponent vide Consent Order dated 07.12.2018 which was valid till 31.12.2023. Copies of Application dated 16.11.2018 for Consent under Air & Water Acts and Consent Order dated 07.12.2018 under Air & Water Acts are annexed herewith as **Annexure – R7/7(Colly)**.

That pursuant thereto, Respondent No. 7/Project Proponent again applied for a consolidated consent for discharge/continuation of discharge under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emission/continuation of emission under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorization under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 vide application dated 28.11.2022 and Respondent No. 7/Project Proponent was granted a Consolidated Consent to Operate and Authorization (Consolidated

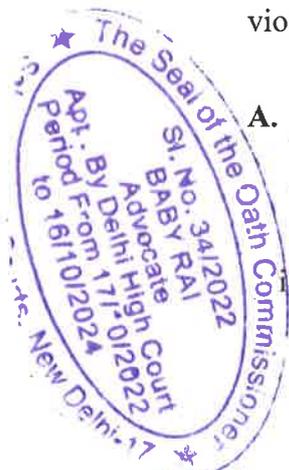


Consent & Authorization) (Fresh) vide Ref No. 170990/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2022 dated 11.02.2023 from Respondent No. 4 which was valid till 31.12.2023. That Respondent No. 7/Project Proponent has again applied for renewal of the said consent again on 06.10.2023 which is again pending approval before Respondent No.4. That it is pertinent to mention herein that as per the condition mentioned in the said Consent to Operate, the treated effluent are recycled to the maximum extent and are reused within the premises for gardening. Copies of the application dated 28.11.2022; Consolidated Consent & Authorization dated 11.02.2023 and application dated 06.10.2023 are annexed herewith as Annexure-R7/8 (Colly).

- VI. That it is manifestly clear from the above submissions that Respondent No. 7/Project Proponent is fully compliant and have all requisite permissions and clearances which are required for its operations as a Common Bio-Medical Waste Treatment Facility. Thus the allegations made by the present Applicant in the present application are completely false and frivolous and are liable to be dismissed.
- VII. That prior to setting out the para-wise response to the allegations made by the Applicant in the present Application, the Respondent No. 7/Project Proponent wishes to submit the following preliminary responses with respect to the allegations made by the Applicant in the present Application pertaining to requirement of Environmental Clearance for operating the CBWTF, alleged violations of conditions as mentioned in the Consent to Operate, construction of two stacks in the CBWTF, contamination of top soil by untreated effluents, releasing of black smoke, green belt criteria and alleged violation of Bio-Medical Waste Management Rules, 2016:

A. THAT THE PRESENT ORIGINAL APPLICATION IS BARRED BY LIMITATION

That it is submitted that the present Original Application filed under Section 14 and 18 of the National Green Tribunal, Act 2010 is beyond the limitation period of 6 (six) months as prescribed under Section 14 of the NGT Act, 2010 as the facility of Respondent No. 7/Project Proponent is functional since 2004 and has been running successfully since then and no objections has been raised by the



Applicant till date. That the present application has been filed nearly 19 years after the establishment of the facility of Respondent No. 7/Project Proponent, and thus, it is contended that the present Application should be dismissed solely on the ground of exceeding the limitation period.

- ii. That Section 14 (3) of the NGT Act, 2010 clearly provides that the limitation of disputes falling in the ambit of National Green Tribunal will be six (6) months. Relevant extract of Section 14 is mentioned below herein for easy reference of this Hon'ble Tribunal:

"14 (3) No application for adjudication of dispute under this section shall be entertained by the Tribunal unless it is made within a period of six months from the date on which the cause of action for such dispute first arose:

Provided that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a further period not exceeding sixty days."

That it is submitted that in view of Section 14(3) of the NGT Act, 2010, unless an application is made within a period of six (6) months which is extendable to further 60 days from the date on which the cause of action for such dispute first arose, the application is liable to be dismissed on the sole ground.

- iii. That the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the case of ***M/s Bharat Stone Crusher v. Rajasthan State Pollution Control Board, O.A. No. 216 of 2014***, has categorically held as follows:

"In the alternative, even if we treat this application as an application under Section 16(g) of the NGT Act, even then, this Application would be barred by time in terms of Section 14 of the NGT Act. An application has to be filed within 6 months from the date of which cause of action for such dispute first arose. The Tribunal is vested with the powers of condoning the delay in excess but not exceeding 60 days in terms of proviso to Section 14(3) of the NGT Act. This application as already notices has been filed after more than two years. It would even be barred by limitation under Section 14 of the NGT Act. Even in this case, the appellant has not filed any application for Condonation of delay. Prayer for Condonation of delay even if made now would be in vain and Tribunal would not be able to grant such relief."

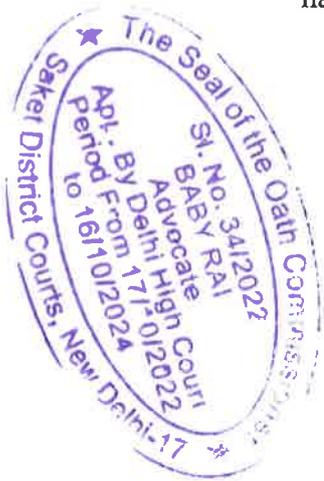


- iv. That since the Applicant herein has filed the present Application almost after 19 years, the present Original Application is liable to be dismissed being barred by limitation as the Applicant has not given any explanation for huge delay of 19 years in filing the present Application. That the huge delay in filing the present application is testimony to the fact that the application has been filed with the motive to harass the Respondent No. 7/Project Proponent.

B. THAT THE APPLICANT HAS NO LOCUS STANDI TO FILE THE PRESENT ORIGINAL APPLICATION

- v. That it is submitted that the present Application is liable to dismissal on the ground that the Applicant lacks *locus standi* to file the said Application as the Applicant is neither a resident of Ghaziabad where the Facility of Respondent No. 7/Project Proponent is situated and nor does the Applicant is an 'aggrieved person'.
- vi. That the Hon'ble National Green Tribunal Principal Bench, New Delhi in the case of *Rana Sengupta v. Union of India, State of West Bengal, M/s. Rashmi Metaliks Limited and West Bengal Pollution Control Board, MANU/GT/0032/2013*, while dealing with the issue of locus standi of the Applicant and deciding on whether the Applicant was an "aggrieved person" has held that:

"12. [...] Section 16 of the NGT Act, 2010 provides appellate jurisdiction to the Tribunal. The opening words of Section 16 go to show that "any person aggrieved" by order made granting EC can prefer appeal under Section 16(h) of the NGT Act, 2010. The expression "person aggrieved by" imply some or other reason which might have aggravated the person to undertake the legal remedy. Such a person must demonstrate that he is directly or indirectly concerned with the adverse environmental impact which is likely to be caused due to granting of EC by the competent authority. The Appellant, admittedly, resides at Babu Bagan, Dhakuria area of Kolkata. The main project and expansion area of the subsequent project is situated at Shyamraipur (District Paschim Medinipur). It is not the case of the Appellant that he has any property in the adjoining area of village Shyamraipur. It is not his case that he is personally adversely affected due to the installation



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of the expansion project in question. He vaguely states that he is a public spirited citizen with experience of working with steel and iron industries and has full knowledge of the impact of these industries on ecology, environment and human lives. He vaguely proclaims that he is working for the welfare of the people and particularly who have remained unrepresented.

13. [...] There is absolutely no record to show that he participated in the public consultation process and raised any issue regarding the environment or socio-economic adverse impact on account of establishment of the proposed project. The only reason that he has unsuccessfully preferred Appeal No. 32/2011 against granting of earlier EC for production of Ductile Iron Pipe Plant is of no much significance and is irrelevant. Moreover, that appeal came to be dismissed and there is no finding of this Tribunal that the Appellant is to be treated as "an aggrieved person". Considering forgoing discussion, we have come to the conclusion that the Appellant has no locus-standi to prefer the present appeal. He cannot be treated as an aggrieved person and the appeal filed by him cannot be entertained. This answers the point no. 1."

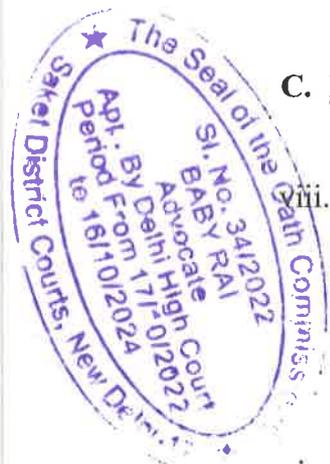
vii. Therefore, the present Original Application ought to be dismissed as the Applicant herein is not an aggrieved person and hence has no locus standi to file the present Application.

VIII. That the Applicant in the present Application has raised the following issues and before advertng to detailed Para-wise Reply to the said allegations, the Respondent No. 7/Project Proponent seeks liberty to make a preliminary submission to counter the allegations made in the Application.

C. ISSUE OF ENVIRONMENTAL CLEARANCE

viii. That it is respectfully submitted that Respondent No. 7/Project Proponent has diligently fulfilled all requirements pertaining to the acquisition of consents, certificates and permissions necessary for operating a Common Bio Medical Waste Treatment Facility.

ix. That the Applicant in the present application has alleged that as per the Notification No. S.O. 1142(E) dated 17.04.2015 and Order dated 20.09.2021



issued by Ministry of Environment, Forest and Climate Change, Respondent No. 1 directed all the State Pollution Control Board including the Respondent No. 4 i.e. Uttar Pradesh State Pollution Control Board to make it mandatory for CBWTF to obtain Environmental Clearance before operating CBWTF and has also directed Respondent No. 4 not to renew the consent to operate unless CBWTF obtains the Environmental Clearance as provided under the EIA Notification.

- x. That it is submitted that Ministry of Environment and Forests vide Notification No. S.O. 1142(E) dated 17.04.2015 amended the Notification bearing No. S.O. 1533(E) dated 14.09.2006 issued by Ministry of Environment and Forests, Government of India and inserted "*Item No. 7(da) Bio-Medical Waste Treatment Facilities*" in the Schedule after Item No. 7(d), providing that all the projects of Bio-Medical Waste Treatment Facilities would require prior Environmental Clearance from the State Environment Impact Assessment Authority (SEIAA) or from MoEF&CC.
- xi. Further as per Clause 5.3 of the Revised Guidelines for Common Bio-Medical Waste Treatment Facilities (hereinafter referred to as "*Revised Guidelines*") issued by Respondent No. 2 i.e. CPCB, following projects or activities shall require prior Environmental Clearance from the respective SEIAA or MoEF&CC, before any construction work or preparation of land by the projects management which includes the following:

"(a) All new projects or activities pertaining to the bio-medical waste treatment facility and;

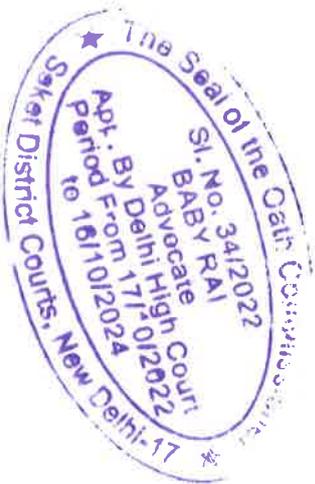
(b) Expansion and modernization with additional treatment capacity of existing bio-medical waste treatment facility (excluding augmentation of incineration facility for compliance to the residence time as well as Dioxins and Furans without enhancing the existing treatment capacity).

(c) Any expansion or modification in the treatment capacity or relocation of the existing CBWTF (requires compliance to the relevant provisions notified under the Environment (Protection) Act, 1986 by the MoEF & CC.



That it is humbly submitted herein that the facility of Respondent No. 7/Project Proponent is being run by Respondent No. 7 since 2004 and at the time of installation of the said facility, the requirement of obtaining Environmental Clearance was not mandatory. Furthermore, since there has been no upgradation of the Facility of Respondent No.7/Project Proponent that would necessitate Environmental Clearance, as outlined in the Notification dated 17.04.2015 or as per the Revised Guidelines, the Notification dated 17.04.2015 issued by MoEF&CC does not apply to Respondent No.7/Project Proponent as both the Notification dated 17.04.2015 and the Revised Guidelines issued by Respondent No. 2 cannot be considered retrospectively applicable to the CBWTF as already established. Therefore, Respondent No.7/Project Proponent asserts that it is in compliance with all the necessary consents and certificates from relevant authorities. Copies of Notification No. S.O. 1533(E) dated 14.09.2006 and Notification No. S.O. 1142(E) dated 17.04.2015 issued by Ministry of Environment and Forests are annexed herewith as **Annexure-R7/9 (Colly)**.

- xii. That it is further submitted that Respondent No.7/Project Proponent vide Letter bearing No. UPPCB/GZD/463 dated 04.11.2023 has already informed Respondent No. 5 i.e. Regional Manager, UPPCB that the Notification bearing No. S.O. 1142 (E) dated 17.04.2015 issued by MoEF&CC regarding Environment Clearance is not applicable to Respondent No. 7/Project Proponent as Respondent No. 7/Project Proponent and hence is not covered under any of the sub-section (a)(b)(c) or Section 7(da) of the Notification dated 17.04.2015 issued by MoEF&CC. That vide the said Letter dated 04.11.2023, Respondent No. 5 has also been informed that the incinerator plant of Respondent No. 7/Project Proponent was commissioned on 01.01.2004 for the capacity of 150 kg/hr and since then, the capacity of the incinerator has not increased from 150 kg/hr and hence the Notification to obtain the Environmental Clearance is not applicable to Respondent No. 7/Project Proponent. That further as per the Revised Guidelines, since there has been no expansion or modernization with additional treatment capacity of the existing facility of Respondent No. 7/Project Proponent or modification in the treatment facility or relocation of the facility of Respondent No. 7/Project Proponent, the



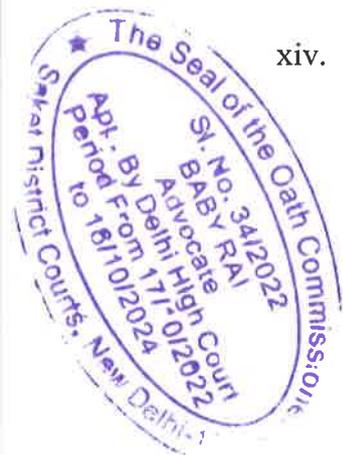
said Notification dated 17.04.2015 is not applicable to Respondent No.7/Project Proponent. A copy of the Letter bearing No. UPPCB/GZD/463 dated 04.11.2023 is annexed herewith as **Annexure-R7/10.**

- xiii. That however, it is submitted that even though obtaining Environmental Clearance for functioning of the facility in question was not mandatory, an Environmental Clearance dated 03.05.2018 was obtained by M/s Ramky Enviro Engineers Limited (now Re Sustainability Limited), of which Respondent No. 7/Project Proponent is a 100% subsidiary, from Ministry of Environment, Forest and Climate Change, Government of India (hereinafter referred to as "MoEF&CC"). That pursuant thereto, Respondent No. 7/Project Proponent gave an undertaking/NOC to abide by the terms and conditions stipulated in the EC granted dated 03.05.2019 and applied for transfer of EC from Ramky Enviro Engineers Limited to Respondent No. 7/Project Proponent and vide Letter dated 29.12.2023, the Ministry of Environment, Forest and Climate Change, Government of India transferred the Environmental Clearance dated 03.05.2018 from M/s Ramky Enviro Engineers Limited to Respondent No. 7/Project Proponent on the same terms and conditions. Thus, Respondent No. 7/Project Proponent is in compliance of all the necessary consents and certificates from relevant authorities.

D. ISSUE OF CONSTRUCTION OF STACKS IN THE FACILITY OF RESPONDENT NO. 7/PROJECT PROPONENT:

- xiv. That the Applicant in the present Application has further alleged that Respondent No. 7/Project Proponent has attached two (2) stacks with its incinerator and has further alleged that one of the stack is within the premises of Respondent No. 7/Project Proponent and the other one is outside the premises on the Green Belt Area and hence Respondent No.7/Project Proponent has not only violated the conditions of the Consent to Operate but has also violated the green laws of the land.

- xv. That in response to the above allegation, it is submitted that as on date, only one stack is functional in the premise of Respondent No. 7/Project Proponent. That



it is further submitted that vide Letter dated 20.06.2022, Respondent No. 7/Project Proponent had already informed Respondent No. 5 that Respondent No. 7/Project Proponent was in the process of replacing the Mild Steel Chimney by Eco-Pre-Cast Concrete Chimney. In lieu of the same, during the period from January to May 2023, Respondent No. 7/Project Proponent was in the process of collecting quotations and documentation for safely dismantling the chimney, however unfortunately due to the heavy rain in the said area one day prior to the process, the work of dismantling the chimney could not take place. Nevertheless, subsequent to the weather related setback, one stack has been successfully dismantled and currently only one stack is operational on the premises of Respondent No. 7/Project Proponent. Thus, it is submitted that during all the point of time, only one stack was functional in the facility of Respondent No. 7/Project Proponent. A copy of the Letter dated 20.06.2022 is annexed herewith as **Annexure-R7/11.**

- xvi. That it is also pertinent to highlight herein that the Report of the Joint Committee filed by Regional Office, UPPCB dated 07.11.2023 also mentions that during the Stack monitoring done by Officials of UPPCB, Ghaziabad on 31.10.2023, it was observed that all the parameters with respect to stack development has been found within norms. That the Stack Monitoring Report has also been attached along with the Report. A copy of the Stack Monitoring Report is attached herewith as **Anenxure-R7/12.**

E. ISSUE OF EMISSION OF BLACK SMOKE FROM CHIMNEY AND CONTAMINATION OF TOP SOIL OF THE ADJACENT LAND:

- xvii. That the Applicant has further alleged in his Original Application that because of the poor maintenance of the unit, the stacks are emitting black smoke out of the chimney which is not only polluting the adjacent areas but is also causing health issues to the local villagers living adjacent to the facility of Respondent No. 7/Project Proponent. However, it is respectfully submitted that Respondent No. 7/Project Proponent has duly obtained Consent to Establish vide Consent Letter bearing No. F-18433/C-1/NOC/378/03 dated 17.07.2003 from Respondent No. 4 as required under Section 25/26 of the Water (Prevention and

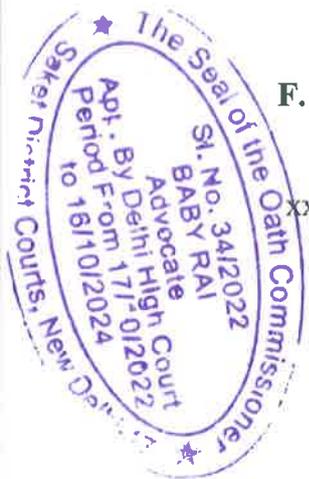


Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981; Consent Order under Section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 and Consent Order under Section 25/26 of the Water (Prevention and control of Pollution) Act, 1974 dated 07.12.2018 by Respondent No. 4; HWM Authorization dated 01.10.2018 and hence is in compliance with all the conditions mentioned in the respective authorizations.

- xviii. That it is further submitted that Respondent No. 7/Project Proponent's facility has Effluent Treatment Plant for treatment of polluted effluent generated from several process and quarterly monitoring reports are submitted to UPPCB. Further the facility also has Air Pollution Control System mounted on the incinerator and has online continuous emission monitoring system installed on the stack which is connected with the server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of emission emitted into the environment.
- xix. That it is also important to emphasize that the Joint Committee's Report by Regional Office, UPPCB dated 07.11.2023 explicitly indicated that the examination of the treated effluents sample taken from Respondent No. 7/Project Proponent' facility, followed by the analysis at the Regional Laboratory in Ghaziabad, revealed compliance with all specified parameters, stating that the Respondent No. 7/Project Proponent is compliant with all the established norms.

F. ISSUE OF 33% GREEN BELT CRITERIA

- xx. That in response to the allegation of inadequate green belt, it is submitted that Clause 10(m) of the Revised CPCB Guidelines only states that the "*open area available within the CBWTF shall be developed into green belt*". That it is further submitted that as per the Notification bearing No. G.O.1011/81-7-2021-09 (Writ)/2016 dated 13.10.2021 issued by the Department of Environment, Forest and Climate Change Uttar Pradesh, Respondent No. 7/Project Proponent is required to develop Miyawaki Forest as per the SOP and for ensuring timely compliance of the above said direction, a bank guarantee with minimum validity



of one (1) year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rupees Fifty Thousand Only) which is more was to be submitted. That it is submitted that in compliance of the same, Respondent No. 7/Project Proponent is maintaining more than 15% green belt and has also submitted the Bank Guarantee of Rs. 50,000/- dated 17.08.2023 on 25.08.2023. That it is also submitted that in further compliance of the above-mentioned direction, Respondent No. 7/Project Proponent is also in the process of signing an agreement with the Head, Forest Research Centre for Eco-Rehabilitation, Prayagraj to develop the Forest under the Miyawaki Technique. A copy of the Bank Guarantee dated 17.08.2023 is annexed herewith as **Anenxure-R7/13.**

xxi. That it is submitted that Respondent No. 7/Project Proponent vide Letter Ref. bearing no. MEMPL/UPSIDA/23-24/410 dated 12.07.2023 has requested Regional Officer, U.P. State Industrial Development Authority to hand over the adjoining land area (left side and back of the Facility of Respondent No. 7/Project Proponent) to Respondent No. 7/Project Proponent so that Respondent No. 7/Project Proponent can adopt and develop the said area as green belt with latest suggestive technique of Miyawaki Forest plantation, as it has been advised by UPPCB vide Letter No. 170880/UPPCB/Circle 1(UPPCBHO)/CTO/both/Hapur/2022 dated 11.02.2023 to develop Miyawaki Forest mandatorily. A copy of the Letter dated 12.07.2023 is also attached herewith as **Annexure-R7/14.**

xxii. Thus, it is apparent that all the allegations made by the Applicant in the present application are utterly baseless and unfounded and raises a strong suspicion that the Application has been filed with ulterior motives to disrupt the CBWTF maintained by Respondent No. 7/Project Proponent.

IX. **PARA-WISE REPLY**

That at the outset, the Respondent No. 7/Project Proponent herein denies each and every allegation made by the Applicant herein in the present Application filed. It is submitted that no part of the present application filed may be treated as admitted unless specifically traversed hereinafter.



1. That the contents of Para No. 1 of the present Application are denied for want of knowledge.
2. That the contents of Para No. 2 and 3 of the present Application are a matter of record and hence needs no reply.
3. That the contents of Para No. 4 & 5 of the present Application are devoid of any merit and does not raise any substantial question relating to environment and smacks of malice and therefore does not deserve any consideration of this Hon'ble Tribunal:

- a. That the Applicant in Para 5(a) & (b) of the present Application has raised the contention as to whether the Uttar Pradesh State Pollution Control Board can allow the operation of a Common Bio Medical Waste Treatment Facility to operate in violation of MoEF&CC Notification dated 15.04.2015, MoEF&CC Order dated 20.09.2021 and Revised Guidelines issued by CPCB for Common Bio Medical Waste Treatment Facilities and whether Common Bio-Medical Waste Treatment Facility can operate in absence of Environmental Clearance. In response thereto, it is submitted that the Facility of Respondent No. 7/Project Proponent was installed in the year 2003 and the Respondent No. 7/Project Proponent has obtained the Consent to Establish vide Consent Letter bearing No. F-18433/C-1/NOC/378/03 on 17.07.2003 from Uttar Pradesh Pollution Control Board as required under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and since 01.01.2004 the Facility of Respondent No. 7/Project Proponent has been functional. However, the Ministry of Environment and Forests vide Notification No. S.O. 1142(E) has amended the Notification bearing No. S.O. 1533(E) dated 14.09.2006 only on 17.04.2015 and inserted "Item No. 7(da) Bio-Medical Waste Treatment Facilities" in the Schedule after Item No. 7(d), providing that all the projects of Bio-Medical Waste Treatment Facilities would require prior Environmental Clearance from



the State Environment Impact Assessment Authority (SEIAA) or from MoEF&CC.

That it is further submitted that at the time of installation of the CBWTF, the requirement of obtaining Environmental Clearance was not mandatory and since there has been no upgradation in the facility of Respondent No. 7/Project Proponent which requires Environmental Clearance as per the Notification dated 17.04.2015 or as per the Revised Guidelines, the Notification dated 17.04.2015 issued by MoEF&CC is not applicable to the Respondent No. 7/Project Proponent as both the Notification dated 17.04.2015 and the Revised Guidelines cannot be said to have retrospective effect on the CBWTF as already established. Hence, Respondent No. 7/Project Proponent is functioning in compliance of all the requisite consents and certificates from the appropriate authorities. That it is further reiterated that Respondent No. 7/Project Proponent vide Letter dated 04.11.2023 had already informed Respondent No. 5 that the incinerator plant of Respondent No. 7/Project Proponent was commissioned on 01.01.2004 for the capacity of 150 kg/hr and since then, the capacity of the incinerator has not increased from 150 kg/hr and hence the Notification to obtain the Environmental Clearance is not applicable to Respondent No. 7/Project Proponent.

That however, it is submitted that even though obtaining Environmental Clearance for functioning of the facility in question was not mandatory, an Environmental Clearance dated 03.05.2018 was obtained by M/s Ramky Enviro Engineers Limited (now Re Sustainability Limited), of which Respondent No. 7/Project Proponent is a 100% subsidiary, from Ministry of Environment, Forest and Climate Change, Government of India. That pursuant thereto, Respondent No. 7/Project Proponent gave an undertaking/NOC to abide by the terms and conditions stipulated in the EC granted dated 03.05.2019 and applied for transfer of EC from Ramky Enviro Engineers Limited to Respondent No. 7/Project Proponent and vide Letter dated 29.12.2023, the Ministry of Environment, Forest and Climate Change, Government of India

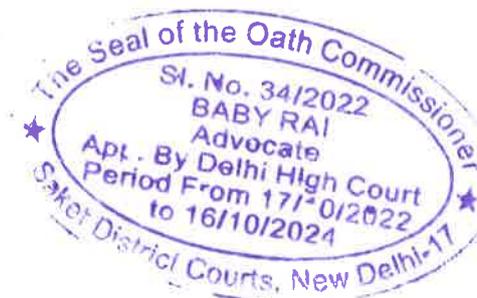


transferred the Environmental Clearance dated 03.05.2018 from M/s Ramky Enviro Engineers Limited to Respondent No. 7/Project Proponent on the same terms and conditions. Thus, Respondent No. 7/Project Proponent is in compliance of all the necessary consents and certificates from relevant authorities.

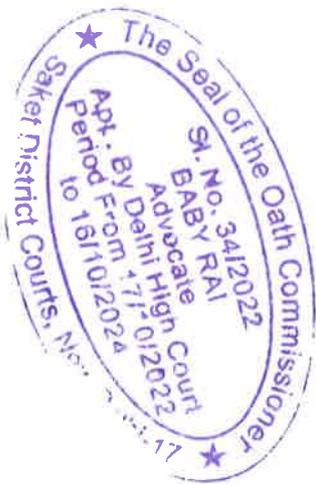
- b. That the Applicant in Para 5(c) of the present Application has raised the contention as to whether it is permissible for a Common Bio-Medical Waste Treatment Facility to attach two stacks with its incinerator. In response thereto, it is submitted that as on date, only one stack is functional in the premise of Respondent No. 7/Project Proponent. That vide Letter dated 20.06.2022, Respondent No. 7/Project Proponent had already informed Respondent No. 5 that Respondent No. 7/Project Proponent was in the process of replacing the Mild Steel Chimney by Eco-Pre-Cast Concrete Chimney. In lieu of the same, during the period from January to May 2023, Respondent No. 7/Project Proponent was in the process of collecting quotations and documentation for safely dismantling the chimney, however unfortunately due to the heavy rain in the said area one day prior to the process, the work of dismantling the chimney could not take place. However, soon after, one stack has already been dismantled and as on date, only one stack is functional in the premises of Respondent No. 7/Project Proponent.
- c. That the Applicant in Para 5(d) of the present Application has raised the contention as to whether Respondent No. 7 can operate his Common Bio-Medical Waste Treatment Facility in violations of the conditions stipulated in the Consent to Operate issued under Water (prevention and Control of Pollution) Act and Air (Prevention and Control of Pollution) Act. In response thereto, it is submitted that Respondent No. 7/Project Proponent is in compliance with all the terms and conditions imposed by Respondent No. 4 i.e. UPPCB in the Consent to Establish dated 17.07.2003 and Consent to Operate dated 07.12.2018.



4. That the contents of Para No. 6 of the present Application are devoid of any merit and does not raise any substantial question relating to environment and smacks of malice and therefore does not deserve any consideration of this Hon'ble Tribunal. That in response to the said Para, accurate and correct brief of the facts are presented below:
- a. That the contents of Para 6 (a) of the present Application are with respect to the activity carried out by the Respondent No. 7/Project Proponent and are hence admitted.
 - b. That the contents of Para 6 (b) of the present Application are regarding site selection for setting up the unit and Rule 17 of the Bio-Medical Waste Management Rules, 2016 and therefore, does not merit any response from Respondent No. 7/Project Proponent.
 - c. That the contents of Para 6 (c) of the present Application are regarding Rule 17 of the Bio-Medical Waste Management Rules, 2016 and therefore, does not merit any response from Respondent No. 7/Project Proponent. It is however submitted that Respondent No. 7/Project Proponent is in compliance with all the guidelines and consents issued by relevant authorities.
 - d. That the contents of Para 6 (d) of the present Application are regarding Rule 6 of the Bio-Medical Waste Management Rules, 2016 which states about the duties of authorities like MoEFCC, CPCB, SPCB, etc. and hence does not merit any response from Respondent No. 7/Project Proponent.
 - e. That the contents of Para 6 (e) & (f) of the present Application states about Respondent No. 2 i.e. Central Pollution Control Board and its corresponding duties and about Revised Guidelines for Common Bio-Medical Waste Treatment and Disposal Facilities issued by Respondent No. 2 and hence does not merit any response from Respondent No. 7/Project Proponent.



- f. That the contents of Para 6 (g) to (i) of the present Application states about direction by Respondent No. 1 to the State Pollution Control Boards including Uttar Pradesh State Pollution Control Board and hence does not merit any response from Respondent No. 7/Project Proponent.
- g. That the contents of Para 6 (j) of the present Application false, vexatious, misleading and hence vehemently denied. In response thereto, it is reiterated that Respondent No. 7/Project Proponent is not required to obtain Environmental Clearance as at the time of installation of the CBWTF, the requirement of obtaining Environmental Clearance was not mandatory. It is further reiterated that the incinerator plant of Respondent No. 7/Project Proponent was commissioned on 01.01.2004 for the capacity of 150 kg/hr and since then, the capacity of the incinerator has not increased from 150 kg/hr and hence the Notification dated 17.04.2015 requiring to obtain Environmental Clearance is not applicable to Respondent No. 7/Project Proponent. That further as per the Revised Guidelines also, there has been no expansion or modernization with additional treatment capacity of existing CBWTF or modification in the treatment facility or relocation of the existing CBWTF. Hence, the Notification dated 17.04.2015 and Order dated 20.09.2021 cannot be said to have retrospective effect on the CBWTF as already established. However, still Ramky Enviro obtained Environmental Clearance on 03.05.2018 which was transferred in the name of Respondent No. 7/Project Proponent vide Transfer Letter dated 29.12.2023.
- h. That the contents of Para 6 (k) of the present Application are false, concocted and hence vehemently denied. In response thereto, it is submitted that Respondent No. 7/Project Proponent has diligently fulfilled all requirements pertaining to the acquisition of consents, certificates and permissions necessary for operating a Common Bio Medical Waste Treatment Facility and has neither violated any green laws of the land nor caused any irreparable damage to the environment.



That the contents of the said para with respect to two stacks attached with its incinerator are false, concocted and hence vehemently denied. That in response thereto, it is submitted that as on date, only one stack is functional in the premise of Respondent No. 7/Project Proponent. That it is further reiterated that vide Letter dated 20.06.2022, Respondent No. 7/Project Proponent had already informed Respondent No. 5 i.e. UPPCB that Respondent No. 7/Project Proponent was in the process of replacing the Mild Steel Chimney by Eco-Pre-Cast Concrete Chimney and one stack has already been dismantled and as on date, only one stack is functional in the premises of Respondent No. 7/Project Proponent. That the same has also been established by the Report of the Joint Committee filed by Regional Office, UPPCB dated 07.11.2023 wherein it has been observed that all the parameters with respect to stack development has been found within norms in the facility of Respondent No. 7/Project Proponent. Hence, Respondent No. 7/project Proponent has neither violated the conditions of the Consent to Operate nor has committed any offence under Air (Prevention and Control of Pollution) Act, 1981.

- i. That the contents of Para 6 (l) & (m) of the present Application that because of the poor maintenance of the unit the stacks are emitting black smoke out of chimney are false, concocted and hence vehemently denied. In response thereto, it is submitted that Respondent No. 7/Project Proponent has duly obtained Consent to Establish vide Consent Letter bearing No. F-18433/C-1/NOC/378/03 dated 17.07.2003 from Respondent No. 4 as required under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981; Consent Order under Section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 and Consent Order under Section 25/26 of the Water (Prevention and control of Pollution) Act, 1974 dated 07.12.2018 by Respondent No. 4; HWM Authorization dated 01.10.2018 and hence is in compliance with all the conditions mentioned in the respective authorizations. It is further reiterated that Respondent No. 7/Project Proponent's facility has Effluent Treatment Plant for treatment of polluted effluent generated



from several process and quarterly monitoring reports are submitted to UPPCB. Further the facility also has Air Pollution Control System mounted on the incinerator and has online continuous emission monitoring system installed on the stack which is connected with the server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of emission emitted into the environment and hence the allegations of the Applicant made in the said para are baseless and devoid of any merit.

That the Joint Committee's Report by Regional Office, UPPCB dated 07.11.2023 has also stated that Respondent No. 7/Project Proponent is in compliance with all specified parameters.

- j. That the contents of Para 6 (n) of the present Application are false, misleading and hence vehemently denied. In response thereto, it is submitted that as per CPCB Guidelines, there is no such requirement of development of 33% of green belt by CBWTF. Further, Clause 10(m) of the CPCB Guidelines only states that the "*open area available within the CBWTF shall be developed into green belt*". That it is submitted that as per the Notification bearing No. G.O.1011/81-7-2021-09 (Writ)/2016 dated 13.10.2021 issued by the Department of Environment, Forest and Climate Change Uttar Pradesh, Respondent No. 7/Project Proponent is required to develop Miyawaki Forest as per the SOP and for ensuring timely compliance of the above said direction, a bank guarantee with minimum validity of one (1) year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rupees Fifty Thousand Only) which is more was to be submitted. That it is reiterated that in compliance of the same, Respondent No. 7/Project Proponent is maintaining more than 15% green belt and has also submitted the Bank Guarantee of Rs. 50,000/- on 25.08.2023. That it is also submitted that in further compliance of the above-mentioned direction, Respondent No. 7/Project Proponent is also in the process of signing an agreement with the Head, Forest Research Centre for Eco-Rehabilitation, Prayagraj to develop the Forest under the Miyawaki Technique.



That it is further reiterated that Respondent No. 7/Project Proponent vide Letter Ref. bearing no. MEMPL/UPSIDA/23-24/410 dated 12.07.2023 has requested Regional Officer, U.P. State Industrial Development Authority to hand over the adjoining land area (left side and back of the Facility) to Respondent No. 7/Project Proponent so that Respondent No. 7/Project Proponent can adopt and develop the said area as green belt with latest suggestive technique Miyawaki Forest plantation, as it has been advised by UPPCB vide Letter No. 170880/UPPCB/Circle 1(UPPCBHO)/CTO/both/Hapur/2022 dated 11.02.2023 to develop Miyawaki Forest mandatorily.

k. That the contents of Para 6 (o) of the present Application are false, misleading and hence vehemently denied. In response thereto, it is submitted the issue raised earlier has been complied with and pursuant thereto, Respondent No. 7/Project Proponent and Respondent No. 7/Project Proponent has also been provided permission to operate. It is further submitted that the Joint Committee's Report dated 07.11.2023 has also explicitly stated that Respondent No. 7/Project Proponent is in compliance with the parameters and are within the stipulated norms.

5. That the contents of Para 7 of the present Application are false and misleading and therefore vehemently denied. It is submitted that as explained hereinabove, the Respondent No. 7/Project Proponent has neither violated any conditions provided in consent to operate nor violated the green laws of the land.

6. That the contents of Para 8 of the present Application are denied to the extent that the present application raises any substantial question of law related to environment. That in response thereto, it is submitted that the present Application is bereft of any merit and the same has been filed by the Applicant with ulterior motive and as such the same may be dismissed with exemplary cost by this Hon'ble Tribunal. That Respondent No. 7/Project Proponent is fully compliant with all the applicable Rules and Regulations and the terms and conditions imposed by the Authorities while granting Consent to Establish and



Consent to Operate for the establishment and operation of the Common Bio Medical Waste Treatment Facility to Respondent No. 7/Project Proponent.

7. That the contents of Para 9 of the present Application is a matter of record and therefore no reply is required from Respondent No. 7/Project Proponent
8. That the contents of Para 10 of the present Application is denied that the balance of convenience is in favour of the Applicant. It is also denied that the Applicant will suffer injustice if the relief as prayed for is not granted to the Applicant. In response thereto, it is submitted that from the tone and tenure of the present Application it is apparent that the Application has been filed with a *malafide* intent to cause hindrance to the smooth functioning of Respondent No. 7/Project Proponent and therefore, deserves to be dismissed with exemplary cost.

X. REPLY TO GROUNDS:

- A. That the contents of Para A & B of the grounds under the present application are false and misleading and therefore denied. In reply thereto it is submitted that as explained hereinabove obtaining Environmental Clearance is not mandatory to Respondent No. 7/Project Proponent as the Facility is being run by Respondent No. 7 since 2004 and the at the time of installation of the CBWTF, the requirement of obtaining Environmental Clearance was not mandatory and since there has been no upgradation in the CBWTF in question which requires Environmental Clearance as per the Notification dated 17.04.2015 or as per the Revised Guidelines, the Notification dated 17.04.2015 issued by MoEF&CC is not applicable to the Respondent No. 7/Project Proponent as both the Notification dated 17.04.2015 and the Revised Guidelines cannot be said to have retrospective effect on the CBWTF as already established.
- B. That the contents of Para C of the grounds under the present application are false, frivolous, vexatious and hence vehemently denied. That it is denied that there is any kind of nexus between the Respondents herein. In response thereto, it is submitted that it is the Applicant who has approached this Hon'ble Tribunal with ulterior



motive and as such the same may be dismissed with exemplary cost by this Hon'ble Tribunal.

- C. That the contents of Para D of the grounds under the present application are denied. In response thereto, it is submitted that no illegal practice has been undertaken by Respondent No. 7/Project Proponent and No. 7/Project Proponent is in compliance with all the legal requirements to operate its Facility.
- D. That the contents of Para E of the grounds under the present application are false, frivolous, vexatious and hence vehemently denied. In response thereto, it is submitted that that the waste collected are disposed in compliance with the conditions as mentioned in the Consent to Establish and Consent to Operate.
- E. That the contents of Para F of the grounds under the present application are denied.
- F. That the contents of Para G of the grounds under present Application are false, frivolous and hence vehemently denied. In response thereto, it is submitted that the Respondent No. 7/Project Proponent is fully compliant and have all requisite permissions and clearances which are required for its operations.
- G. That the contents of Para H of the grounds under present Application are false and hence vehemently denied. That the Applicant neither have a prima facie case nor is subjected to any irreparable harm and nor has the Applicant demonstrated that the balance of convenience lies in his favour. That it is submitted that the Applicant has no locus to file the present Application. It is also denied that the Applicant will suffer injustice if the relief as prayed for is not granted to the Applicant. In response thereto, it is submitted that from the tone and tenure of the present Application it is apparent that the Application has been filed with a *malafide* intent to cause hindrance to the smooth functioning of Respondent No. 7/Project Proponent and therefore deserves to be dismissed with exemplary cost.
- H. That the contents of Para I of the grounds under present Application are denied for want of knowledge.



LIMITATION

That the averments with respect to limitation in the present Application are false, misconceived and hence vehemently denied. The application of the Applicant is barred by limitation as there is no recurring or continuous cause of action. That Section 14 (3) of the NGT Act, 2010 clearly provides that the limitation of disputes falling in the ambit of National Green Tribunal will be six months. That the present original Application filed under Section 14 and 18 of the National Green Tribunal, Act 2010 is beyond the limitation period of 6 months as prescribed under Section 14 of the NGT Act, 2010 as the facility of Respondent No. 7/Project Proponent is functional since 2004 and has been running successfully since then and no objections has been raised by the Applicant till date. That since the Applicant herein has filed the present Application almost after 19 years, the present Original Application is liable to be dismissed being barred by limitation as there is no recurring or continuous cause of action.

PRAYER

It is therefore, most humbly and respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- i. Dismiss the present Original Application bearing No. 512/2023 filed by the Applicant with exemplary costs as the same is bereft of any merit;
- ii. Grant any such reliefs and/or pass any such further orders in favour of the Respondent No. 7/Project Proponent and against the Applicant as this Hon'ble Tribunal may deem fit and proper in the present facts and circumstances.



VERIFICATION

I, the above-named deponent, do hereby verify that the contents of paras No. ___ to ___ of my above Affidavit are true and correct. Nothing material has been concealed therein and no part of it is false.

verified at 25 JAN 2024 on this ___ day of January, 2024

*Verified
S. Alakshya
01/15/2024
I identify the Deponent as the person
signed/put in my Affidavit*



25 JAN 2024



CERTIFIED THAT THE DEPONENT
Shri / Smt. / Km. Sanjay Prakash Gargy
R/o
Identified by Shri / Smt. Adv. Shweta Bharti
has solemnly affirmed that the contents
Delhi.....
That the contents
have been & explained to me and
true and correct to the knowledge

B. Rai
Oath Commissioner, Delhi
BABY RAI
New Delhi



CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF MEDICARE ENVIRONMENTAL MANAGEMENT PRIVATE LIMITED HELD ON TUESDAY, 07TH NOVEMBER, 2023 COMMENCED AT 10:30 A.M. AND CONCLUDED AT 11:00 AM AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT LEVEL 11B, AUROBINDO GALAXY, HYDERABAD KNOWLEDGE CITY,HITECH CITY ROAD, HYDERABAD 500081, TELANGANA.

AUTHORISATION TO REPRESENT THE COMPANY BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI BENCH:

The Chairman informed the Board that it is required to appear and represent the company before the National Green Tribunal (NGT), New Delhi Bench in the matter of Case O.A.No.512 of 2023. In this connection, the Chairman suggested that Mr. Sanjay Prakash Garg, Asst. General Manager – Business Operations of the Company may be authorized to sign, file Vakalatnama, Petitions or such other documents and represent the Company before the National Green Tribunal (NGT), New Delhi or any competent authority, as may be applicable and to do all such acts, deeds, things as may be required in connection therewith on behalf of the Company.

The Board after due discussion on the matter unanimously passed the following resolution:

“RESOLVED THAT the consent of the Board be and is hereby accorded to file necessary documents and represent the Company before the National Green Tribunal (NGT), New Delhi Bench or any competent authority in the above said matter on behalf of the company.

RESOLVED FURTHER THAT Mr. Sanjay Prakash Garg (PAN: AAJPG3533D), Asst. General Manager – Business Operations and Authorized Signatory of the Company be and is hereby authorized to do all or any of the following activities, in relation to the case, for and on behalf of the Company:

- Appear, sign, verify, declare, affirm, make, present, submit and before any competent authority, or any other court of law or any tribunal or any quasi-judicial or statutory or administrative authority, as applicable.
- File all necessary notices, plaints, petitions, written statements, affidavits, undertakings, vakalatnamas, declarations, Appeals, Revisions, applications, statements, complaints, papers and documents and all proceedings and matters in connection with any suit(s) or proceeding(s) filed by or against the Company before any court of law or any tribunal or any quasi-judicial or statutory or administrative authority;
- nominate, appoint and engage advocates (s)/solicitors or other professionals, if necessary, to do all such acts, deeds, matters and things arising out of the above transactions as may be considered expedient and necessary from time to time on behalf of the Company;
- Do all such acts, deeds, matters and things which are not specifically mentioned hereinabove but may become necessary at the subsequent stage for the effective disposal of the above mentioned case.

RESOLVED FURTHER THAT the Directors of the Company be and are hereby severally authorized to do all such acts, deeds and things as may be considered necessary to give effect to this resolution.

RESOLVED FURTHER THAT a copy of this Resolution duly certified by any one Director of the Company be given to any person concerned or interested in the matter.”

//Certified True Copy//

For Medicare Environmental Management Private Limited

Name: Sanjiv Kumar
Designation: Director
DIN: 07627483



Medicare Environmental Management Private Limited
(A Subsidiary of Re Sustainability Limited)

CIN No. U24117TG1997PTC026555

Registered Office:

Level 11B, Aurobindo Galaxy,
Hyderabad Knowledge City, Hitech City Road,
Hyderabad - 500081,
Telangana.

T: 091 40244 46000
E: info@resustainability.com



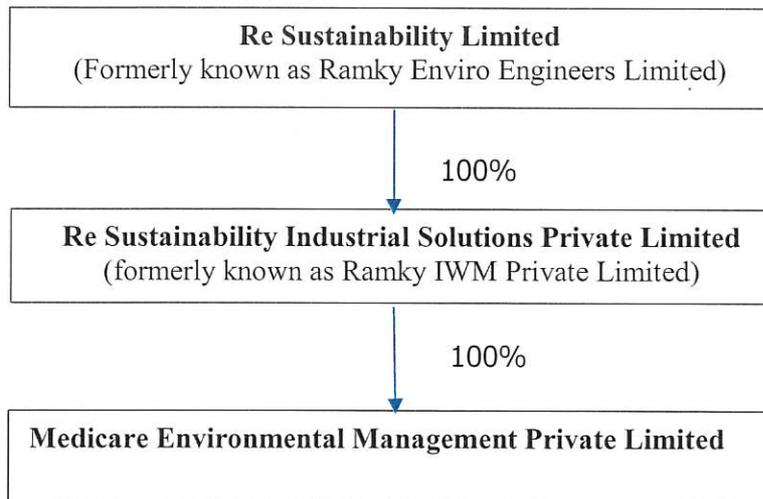
Date:09.06.2023

TO WHOM SO EVER IT MAY CONCERN

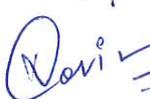
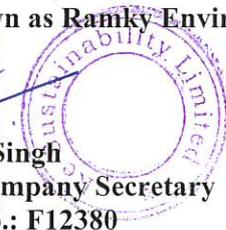
This is to certify that that M/s **Medicare Environmental Management Private Limited** ('The Company') (CIN U24117TG1997PTC026555) is a Private Limited Company, incorporated under the provisions of the Companies Act, 1956, having its registered office situated at Level 11B, Aurobindo Galaxy, Hyderabad Knowledge City, Hitech City Road, Hyderabad, Telangana-500081. The Company is a 100% subsidiary of **Re Sustainability Industrial Solutions Private Limited (formerly known as Ramky IWM Private Limited)** (CIN U93030TG1994PTC017003), a Private Limited Company, incorporated under the provisions of the Companies Act, 1956, having its registered office situated at Level 11B, Aurobindo Galaxy, Hyderabad Knowledge City, Hitech City Road, Hyderabad, Telangana-500081.

Re Sustainability Industrial Solutions Private Limited is further 100% owned by **Re Sustainability Limited (Formerly known as Ramky Enviro Engineers Limited)**, a Public Limited Company, incorporated under the provisions of the Companies Act, 1956, having CIN U74140TG1994PLC018833 and registered office situated at Level 11B, Aurobindo Galaxy, Hyderabad Knowledge City, Hitech City Road, Hyderabad, Telangana-500081.

Hence, Medicare Environmental Management Private Limited is a step-down subsidiary of the ultimate holding company Re Sustainability Limited. A diagrammatic representation of the structure is presented below for reference:-



For Re Sustainability Limited
(Formerly known as Ramky Enviro Engineers Limited)

Govind Singh


Name: Govind Singh
Designation: Company Secretary
Membership No.: F12380

Re Sustainability Limited
 (Formerly known as Ramky Enviro Engineers Limited)
 Registered Office:
 Level 11B, Aurobindo Galaxy, Hyderabad Knowledge
 City, Hitech City Road, Hyderabad, Telangana- 500081.
 CIN No. U74140TG1994PLC018833

T: +91 40 24446000
 E: info@resustainability.com

resustainability.com



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लॉक, विभूति खण्ड,
गोमती नगर, लखनऊ

F18433

संदर्भ संख्या

1211/2000/0210/370/03

दिनांक

17-7-03

सेवा में,

में

श्री: के.ए. इन्सिन प्रा० लि०,

सी-२१, ममूरी गुलाबटी रोड औ० क्षेत्र,

गाजियबाद।

विषय : पर्यावरणीय प्रदूषण की दृष्टि से/नई इकाई की स्थापना हेतु/कार्यरत इकाई की उत्पादन क्षमता में विस्तार /संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक 27.2.03 का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल :

मैसर्स श्री के.ए. इन्सिन प्रा० लि०,

सी-२-२१, ममूरी गुलाबटी औ० क्षेत्र,

गाजियबाद।

(ख) उत्पादन :

बायो मेडिकल वेस्ट प्लास्टिक रिसाइकिल कर

प्लास्टिक कंटेनर्स का उत्पादन मात्र 200 टन/वर्ष

(ग) मुख्य कच्चे माल :

बायो मेडिकल प्लास्टिक वेस्ट

(घ) औद्योगिक उत्प्रेषण की मात्रा :

रुप

(ङ) प्रयुक्त ईंधन :

डीजल १०० ली०/घन्टा

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रेषण शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें। उद्योग में बायोमेडिकल वेस्ट ट्रीटमेंट को कामन फैसिलिटी सेन्टर के संचालन के पूर्व पर्यावरणीय प्रभाव मूल्यांकन योजना बोर्ड में जमा करें तथा बोर्ड से उक्त हेतु पत्रक से अनुमति प्राप्त करना सुनिश्चित करें।
3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
4. उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाए।

5. घरेलू उत्प्रावह, जिसकी मात्रा ३ कि० मी० से अधिक नहीं होगी। सेप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।

6. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनांक तक अवश्य प्रस्तुत की जाए।

7. उद्योग प्रस्तावानुसार उत्प्रावह शुद्धिकरण संयंत्र का निर्माण करें तथा प्रस्तावानुसार उत्प्रावह रिसाइकिल व्यवस्था स्थापित करें।
8. उद्योग द्वारा उत्सर्जन नियंत्रण हेतु स्क्रबरिंग व्यवस्था प्रस्तावानुसार की जाये तथा स्क्रब जल को पुनः उत्प्रावह शुद्धिकरण व्यवस्था के माध्यम से ही निस्तारित किया जाये। तथा प्रदूषण नियंत्रण व्यवस्थाओं हेतु अलग से विद्युत मीटर लगाया जाये।
9. उद्योग उत्प्रावह शुद्धिकरण संयंत्र के स्लज को अस्पष्टी भण्डारण हेतु फव्वे लाइण्ड पिट का निर्माण कर तथा निस्तारण विनियम प्रावधानों के अन्तर्गत ही किया जायेगा।
10. उत्प्रावह के अंतिम छोर पर टर्मिनल मेन होल, उत्प्रावह भापन तथा उत्प्रावह नमूना एकत्र करने की व्यवस्था होनी चाहिए। टर्मिनल मेन होल ऊपर से उड़े लाले लगाने की व्यवस्था युक्त, उपयुक्त साइज और आवश्यक गहराई के ईट या सीमेन्ट कांक्रीट के चैम्बर होने चाहिए।
11. बायो मेडिकल वेस्ट (प्रबन्ध व हथालन) नियम १९९८ एवं दि. रिसाइकिल प्लास्टिक मैनुफैक्चर एन्ड यूजेन रूलस १९९९ के प्रावधानों का समुचित अनुपालन सुनिश्चित करें।
12. प्लास्टिक प्रोडक्ट्स पर स्पष्ट रूप से मार्किंग की जायेगी कि उक्त प्रोडक्ट बायो मेडिकल वेस्ट के रिसाइकिलिंग से बनाया गया है तथा उक्त का प्रयोग खद्यय पदार्थ भण्डारण के लिए नहीं किया जायेगा।
13. उत्पादित प्लास्टिक प्रोडक्ट्स हेतु दि. रिसाइकिल प्लास्टिक मैनुफैक्चर एन्ड यूजेन रूलस १९९९ के विभिन्न प्रावधानों का अक्षरशः अनुपालन किया जायेगा।
14. उद्योग परिसर में उपलब्ध अधिकतम रिक्त स्थल पर हरित पट्टिका स्थापित करें।
उपरोक्त अंकित शर्तें सं० ३, ७, ८, ९, १०, ११ संवेदनशील श्रेणी की है तथा उक्त शर्तों का अनुपालन निर्धारित समयवधि में नहीं किया जाने की परिस्थिति में उद्योग द्वारा प्रस्तुत बैंक गारन्टी सं० ००८ की१/१०३ दिनांक १५/६/०३ धनराशि १८,९००/- जमा की जा सकती है।

न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण-पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय


सदस्य, सचिव

पृष्ठांकन सं.

/ एन. ओ. सी.

तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग केन्द्र गाजिदाबाद
2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड लखनऊ।
3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड गाजिदाबाद
4.


मुख्य पर्यावरण अधिकारी

(सर्किल-)



UTTAR PRADESH POLLUTION CONTROL BOARD

TC 12 V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW

Registered

Ref:

H/10133

/C-1/BMW-05/2017

Dated:

06-10-17

AUTHORISATION

(Authorization for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of Bio-Medical Waste)

- 1- File Number of authorization and date of issue : *05/Bmw/06/17 dt 06-10-2017*
- 2- Mr. Bijendra Srivastava of M/s Medicare Environmental Management Pvt. Ltd., (A Unit of Semb Raky Environmental Management Pvt.Ltd.), an occupier or operator of the facility located at C-21, Phase-I, M.G. Road, UPSIDC Industrial Area, Ghaziabad is hereby granted an authorization for :

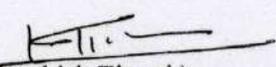
- i. Segregation
- ii. Collection
- iii. Storage
- iv. Packaging
- v. Transportation
- vi. Treatment
- vii. Disposal

- 3- M/s Medicare Environmental Management Pvt. Ltd., (A Unit of Semb Ramky Environmental Management Pvt. Ltd.), is hereby authorized for handling of biomedical waste as per the capacity given below.

i.	Number of healthcare facilities covered by CBMWTF	875
ii.	Number of Beds Covered by CBMWTF	10950
iii.	Installed Treatment and Disposal Capacity	4500 kg/day
iv.	Distance Covered by CBMWTF	150 mk.(Approx)

Type of Waste Category	Quantity Permitted for Handling
Yellow	900 Kg/day
Red	40 Kg/day
White (Translucent)	10 Kg/day
Blue	350 Kg/day

- 4- This authorization shall be in force for a period till the validity of consent under Water (Prevention and Control of Pollution), Act, 1974 and Air (Prevention and Control of Pollution), Act, 1981 from the date of issue.
- 5- This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986


(Ashish Tiwari)
Member Secretary

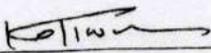


- 2 -

TERM AND CONDITION

- 1- The Authorization shall comply with provisions of the Environment (Protection) Act, 1986 and the rules made there under.
- 2- The authorization or its renewal shall be produced for inspection at the request of an officer Authorized by the prescribed authority.
- 3- The authorized person shall not rent, lend, transfer or otherwise transport the bio-medical waste without obtaining prior permission of the prescribed authority.
- 4- Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
- 5- Its duty of the Authorized person to take prior permission of the Board to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
- 6- The CBMWTF will ensure the compliance of the directions given in Sec.5 of the Bio-Medical Waste management Rule-2016, in time bound manner & compliance report be submitted to UPPCB.
- 7- The CBMWTF will comply the orders passed by Hon'ble NGT and Hon'ble High Court.
- 8- The CBMWTF will submit the root chart of vehicle for transportations of BMW.
- 9- The CBMWTF will submit the stack monitoring report conducted by authorized lab.
- 10- The operation and maintenance of Online Continues air monitoring system will be ensure by CBMWTF regularly.

Yours faithfully,



Member Secretary

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad for information and necessary action.

Chief Env. Officer, Circle-1



Ref.No:- MEMPL-GZB/BMW/2018-19/56

Date:-17 Oct 2018

To,

Regional Officer
UP Pollution Control Board
2 INS, Sector-16
Vashundhra, Ghaziabad

Sub:- Application for Renewal of Authorization for Collection, Reception, Transportation, Storage, Treatment and Disposal of Bio-Medical Waste generated by the HCE for all categories of Schedule -1, of the Bio-Medical Waste Rules, 2016 & Amendment Rules 2018, for the Period from 01 January 2019 to 31 December 2023.

Sir,

In compliance with Bio-Medical Waste Rules, 2016 & Amendment Rules 2018. Please find herewith the application form for renewal of Authorization for Collection, Reception, Transportation, Storage, Treatment and Disposal of Bio-Medical Waste generated from HCE.

The other desired documents are also enclosed.

You are requested to renew our authorization at the earliest.

Please also acknowledge the receipt and oblige.

Thanking you

With best regards,

For Medicare Environmental Management Pvt Ltd


Sanjay Prakash Garg

(Unit Head- Ghaziabad Operation)

Enclosed:

1. DD no 040086 dated 17.10.18 of Rs 1, 50,000/- in fav of UPPCB.
2. Application Form
3. Copy of Previous Authorization no:- **H/0133/C-1/BMW-05/2017 Dt 06.10.17**
4. Map of GPS location of CBMWTF and Covering Area
5. Handling of biomedical waste- Flow Chart

Cc:- Member Secretary, UP Pollution Control Board, Lucknow

FORM - II
(See rule10)

APPLICATION FOR AUTHORISATION OR RENEWAL OF AUTHORISATION
(To be submitted by occupier of health care facility or common bio-medical waste treatment facility)

To,

Regional Officer
UP Pollution Control Board
2 INS, Sector-16
Vashundhra, Ghaziabad

1. Particulars of Applicant:

(i) Name of the Applicant: **SANJAY PRAKASH GARG**

(In block letters & in full)

(ii) Name of the health care facility (HCF) or common bio-medical waste treatment facility

(CBWTF) : **Medicare Environmental Management Private Ltd**

(iii) Address for correspondence: **C-21, Phase 1, Masuri- Gulathi Road, UPSIDC Industrial Area**

Ghaziabad, Uttar Pradesh, 201015

(iv) Tele No., Fax No.: **99716 93775**

(v) Email: **sanjayprakash.garg@ramky.com**

(vi) Website Address: **http://www.medicareenviro.com/**

2. Activity for which authorization is sought:

Activity	Please tick
Generation	
Segregation	
Collection	√
Storage	√
Packaging	
Reception	√
Transportation	√
Treatment or processing or conversion	√
Recycling	
Disposal or destruction use offering for sale, transfer	√
Any other form of handling	

3. Application for fresh or renewal of authorization (please tick whatever is applicable): **Renewal**

(i) Applied for CTO/CTE Yes/No:- **YES (CTO)**

(ii) In case of renewal previous authorization number and date: **H/0133/C-1/BMW-05/2017 Dt 06.10.17**

(iii) Status of Consents:

(a) Under the Water (Prevention and Control of Pollution) Act, 1974:-

Valid Up to 31.12.18, Ref. no:- H09617/C-1/Water Pollution-29/17 Dt. 24.09.17

(b) Under the Air (Prevention and Control of Pollution) Act, 1981:-

Valid Up to 31.12.18, Ref. no:- H09616/C-1/Air Pollution-29/17 Dt. 24.09.17

4. (i) Address of the health care facility (HCF) or common bio-medical waste treatment facility (CBWTF):- **C-21,Phase 1,Masuri- Gulathi Road, UPSIDC Industrial Area, Ghaziabad, Uttar Pradesh, 201015**

(ii) GPS coordinates of health care facility (HCF) or common bio-medical waste treatment facility (CBWTF) :- **28° 39' 21.182"N, 77° 33' 51.767"E (Latitude 28.655854, Longitude 77.564353)**

5. Details of health care facility (HCF) or common bio-medical waste treatment facility (CBWTF):

(i) Number of beds of HCF: **NA**

(ii) Number of patients treated per month by HCF: **NA**

(iii) Number healthcare facilities covered by CBMWTF: **1971**

(iv) No of beds covered by CBMWTF: **13455**

(v) Installed treatment and disposal capacity of CBMWTF: **4500 Kg per day**

(vi) Quantity of biomedical waste treated or disposed by CBMWTF: **1440 Kg/ day**

(vii) Area or distance covered by CBMWTF: **150 KM**

(pl. attach map a map with GPS locations of CBMWTF and area of coverage)

(viii) Quantity of Biomedical waste handled, treated or disposed:

Category	Type of Waste	Quantity Generated or Collected, kg/day (As on Sep 18)	Capacity to Treat the waste	Method of Treatment and Disposal (Refer Schedule-I)
(1)	(2)	(3)	(4)	(5)
Yellow	(a) Human Anatomical Waste:	880 Kg/day (Avg.)	3000 kg/day	Incineration/ ETP System
	(b) Animal Anatomical Waste :			
	(c) Soiled Waste:			
	(d) Expired or Discarded Medicines:			
	(e) Chemical Solid Waste:			
	(f) Chemical Liquid Waste :			
	(g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.			
	(h) Microbiology, Biotechnology and other clinical laboratory waste:			

Red	Contaminated Waste (Recyclable)	250 kg/day	800 Kg/Day	Autoclaving, Shredding
White (Translucent)	Waste sharps including Metals:	20 Kg/day	100 Kg/Day	Autoclaving, Shredding
Blue	Glassware:	290 kg/day	600 Kg/Day	Disinfection By Sodium Hypochlorite
	Metallic Body Implants			

6. Brief description of arrangements for handling of biomedical waste (attach details):- **Flow Chart Attached**

(i) Mode of transportation (if any) of bio-medical waste:- **By closed vehicle**

(ii) Details of treatment equipment (please give details such as the number, type & capacity of each unit)

	No of units	Capacity of each unit
Incinerators	01	200 Kg/Hrs
Plasma Pyrolysis	00	
Autoclaves	01	430 to 2000 Ltrs/Batch
Microwave	00	
Hydroclave	00	
Shredder	01	300 Kg/Hrs
Needle tip cutter or destroyer	00	
Sharps encapsulation or concrete pit	00	
Deep burial pits	00	
Chemical disinfection	00	
Any other treatment equipment	01 (ETP)	10KLD

7. Contingency plan of common bio-medical waste treatment facility (CBWTF) (attach documents):- **We have mutual understanding with nearby existing CBWTF (Meerut & Mathura), there is any major breakdown of our treatment equipment.**

8. Details of directions or notices or legal actions if any during the period of earlier authorization: **No**

9. Declaration

I do hereby declare that the statements made and information given above are true to the best of my knowledge and belief and that I have not concealed any information.

I do also hereby undertake to provide any further information sought by the prescribed authority in relation to these rules and to fulfill any conditions stipulated by the prescribed authority.

Date : 17-10-18

Place : Ghaziabad

Signature of the Applicant

Designation of the Applicant



UTTAR PRADESH POLLUTION CONTROL BOARD

TC 12 V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW

Registered

Ref:

H/10133

/C-1/BMW-05/2017

Dated:

06-10-17

AUTHORISATION

(Authorization for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of Bio-Medical Waste)

- 1- File Number of authorization and date of issue : *05/Bmw/06/17 dt 06-10-2017*
- 2- Mr. Bijendra Srivastava of M/s Medicare Environmental Management Pvt. Ltd., (A Unit of Semb Raky Environmental Management Pvt.Ltd.), an occupier or operator of the facility located at C-21, Phase-I, M.G. Road, UPSIDC Industrial Area, Ghaziabad is hereby granted an authorization for :

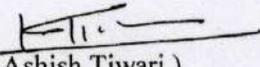
- i. Segregation
- ii. Collection
- iii. Storage
- iv. Packaging
- v. Transportation
- vi. Treatment
- vii. Disposal

- 3- M/s Medicare Environmental Management Pvt. Ltd., (A Unit of Semb Ramky Environmental Management Pvt. Ltd.), is hereby authorized for handling of biomedical waste as per the capacity given below.

i.	Number of healthcare facilities covered by CBMWTF	875
ii.	Number of Beds Covered by CBMWTF	10950
iii.	Installed Treatment and Disposal Capacity	4500 kg/day
iv.	Distance Covered by CBMWTF	150 mk.(Approx)

Type of Waste Category	Quantity Permitted for Handling
Yellow	900 Kg/day
Red	40 Kg/day
White (Translucent)	10 Kg/day
Blue	350 Kg/day

- 4- This authorization shall be in force for a period till the validity of consent under Water (Prevention and Control of Pollution), Act, 1974 and Air (Prevention and Control of Pollution), Act, 1981 from the date of issue.
- 5- This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986

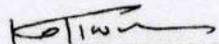

(Ashish Tiwari)
Member Secretary



TERM AND CONDITION

- 1- The Authorization shall comply with provisions of the Environment (Protection) Act, 1986 and the rules made there under.
- 2- The authorization or its renewal shall be produced for inspection at the request of an officer Authorized by the prescribed authority.
- 3- The authorized person shall not rent, lend, transfer or otherwise transport the bio-medical waste without obtaining prior permission of the prescribed authority.
- 4- Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
- 5- Its duty of the Authorized person to take prior permission of the Board to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
- 6- The CBMWTF will ensure the compliance of the directions given in Sec.5 of the Bio-Medical Waste management Rule-2016, in time bound manner & compliance report be submitted to UPPCB.
- 7- The CBMWTF will comply the orders passed by Hon'ble NGT and Hon'ble High Court.
- 8- The CBMWTF will submit the root chart of vehicle for transportations of BMW.
- 9- The CBMWTF will submit the stack monitoring report conducted by authorized lab.
- 10- The operation and maintenance of Online Continues air monitoring system will be ensure by CBMWTF regularly.

Yours faithfully,



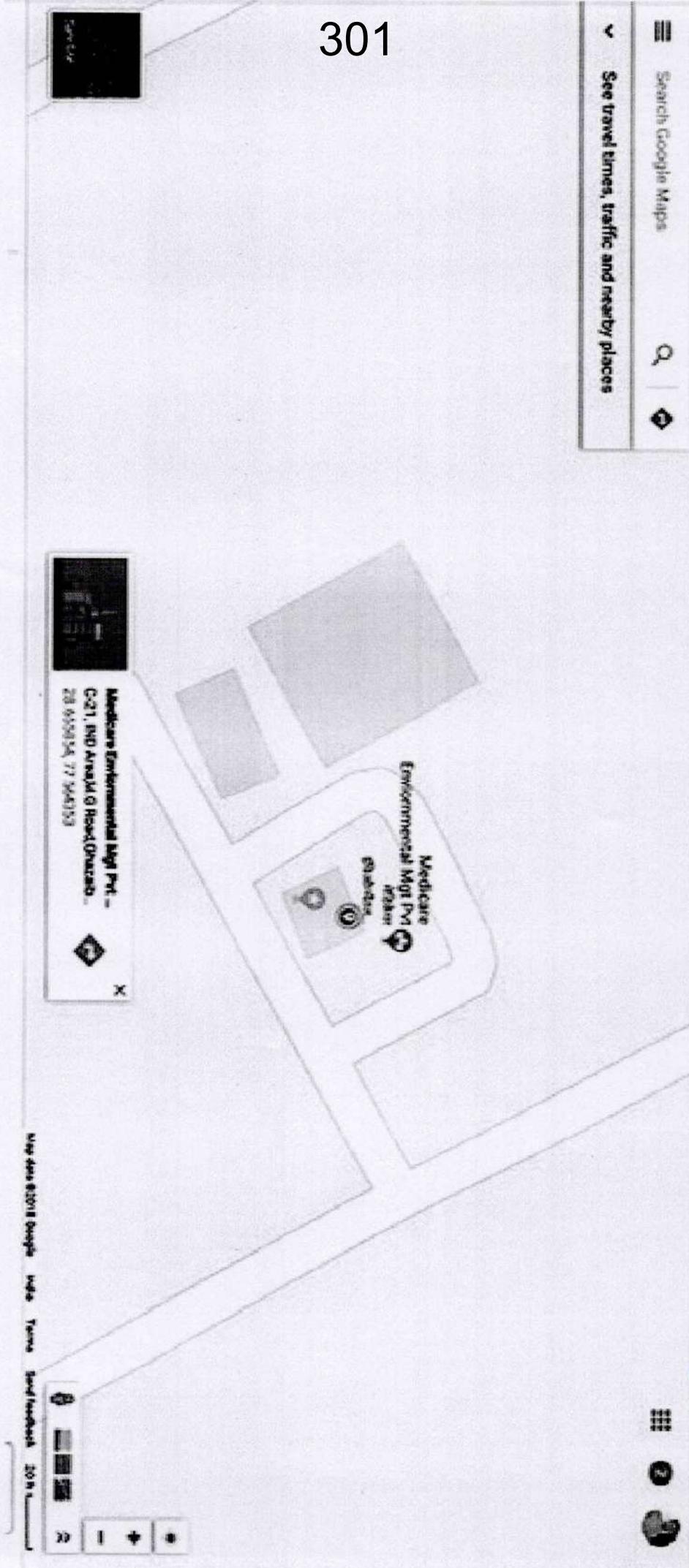
Member Secretary

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad for information and necessary action.

Chief Env. Officer, Circle-1



301



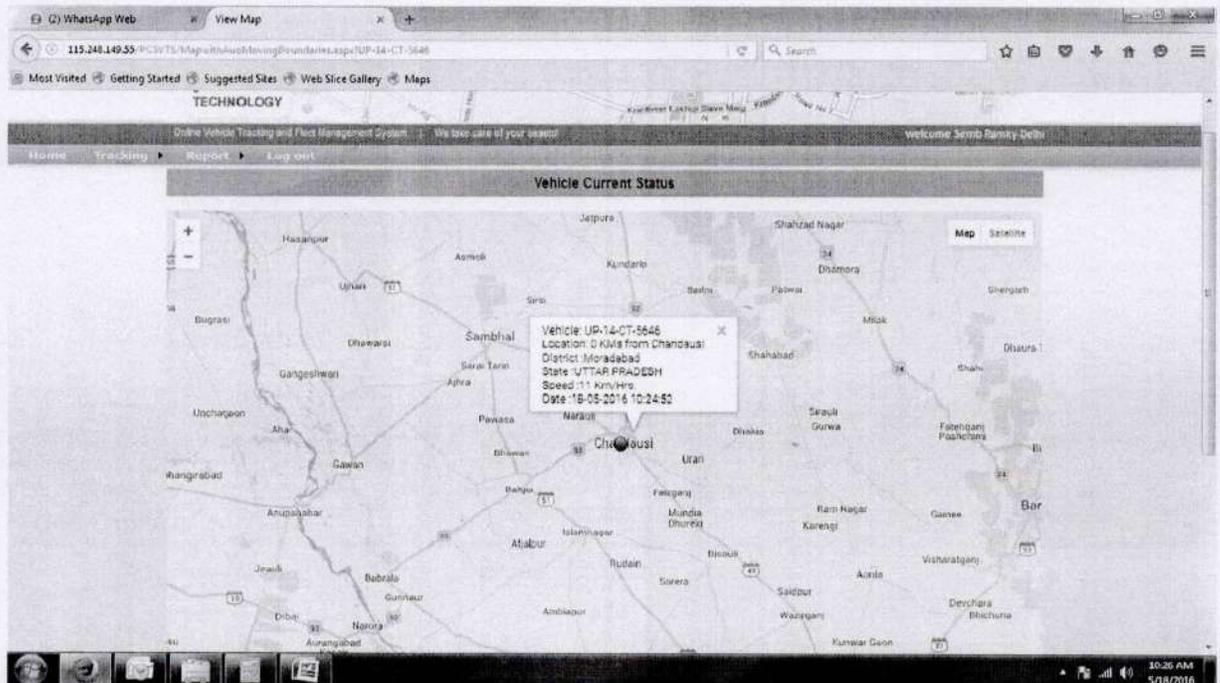
Medicare Environmental Mgmt Pvt. -
 C-21, MID Area 6 Road, Dera G. -
 28 659824 77 940353

Search Google Maps
 See travel times, traffic and nearby places

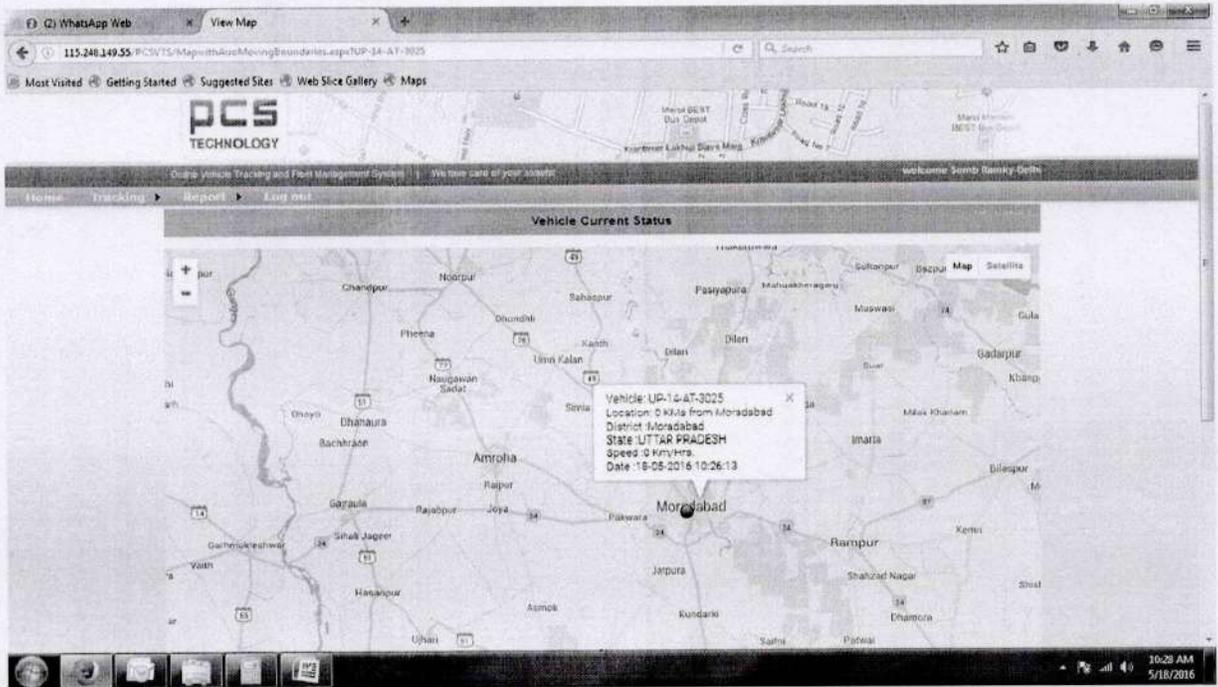
Map data ©2018 Google

CBTWF Covering Area			
S.no	CBWTF Address	Covering District	Covering District Distance from CBWTF
1	C - 21, Phase I , Masuri Gulawathi Road, UPSIDC, Ind. Area, Ghaziabad	Sambhal	130 KM
2		Moradabad	125 KM
3		Amroha	105 KM
4		Ghaziabad	15 KM
5		Meerut	55 KM
6		Noida	32 KM
7		Hapur	35 KM

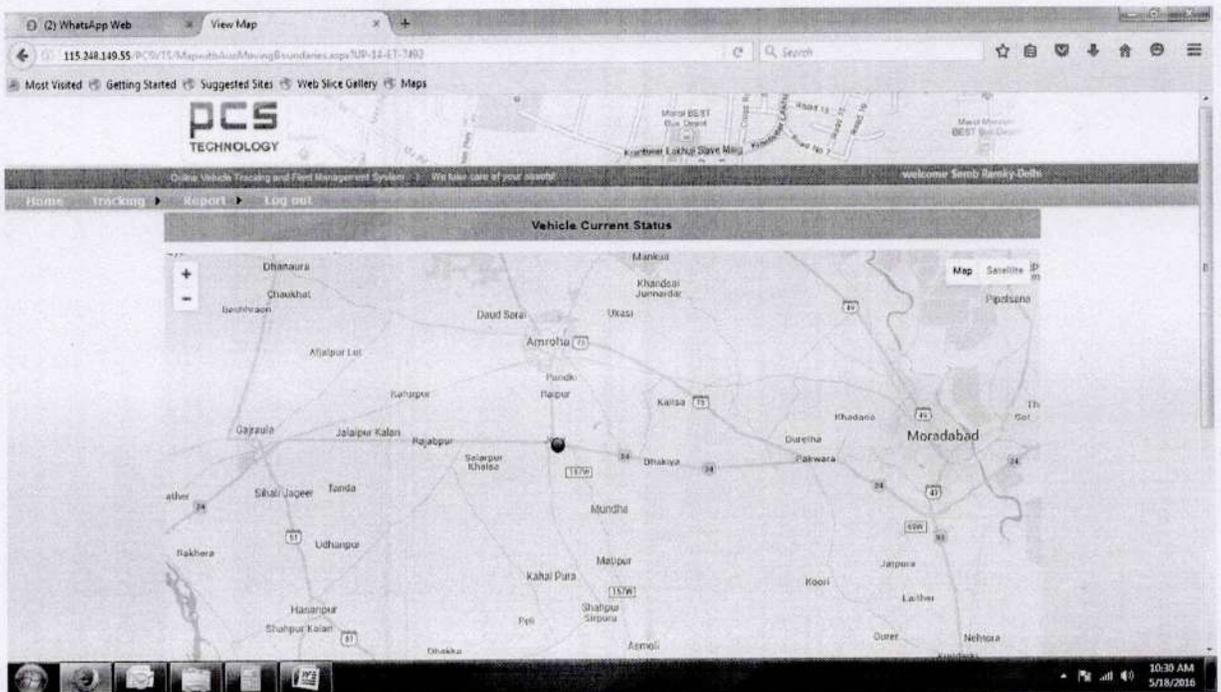
1. Sambhal/Chandausi



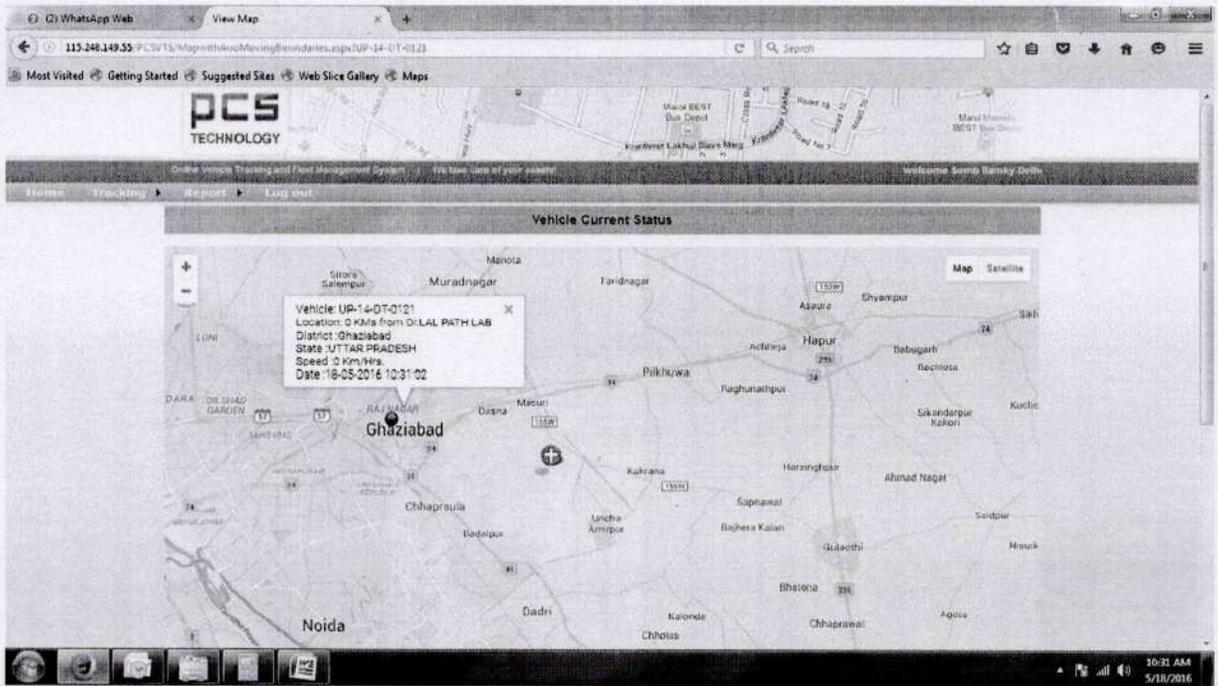
2. Moradabad



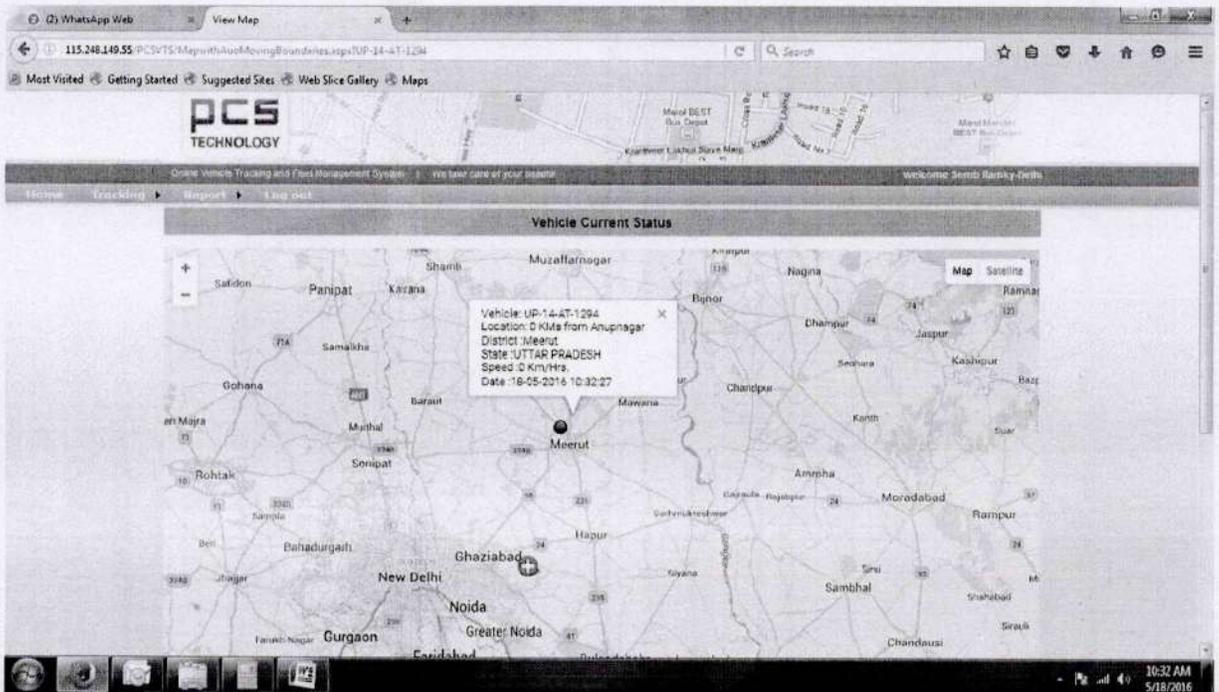
3. Amroha



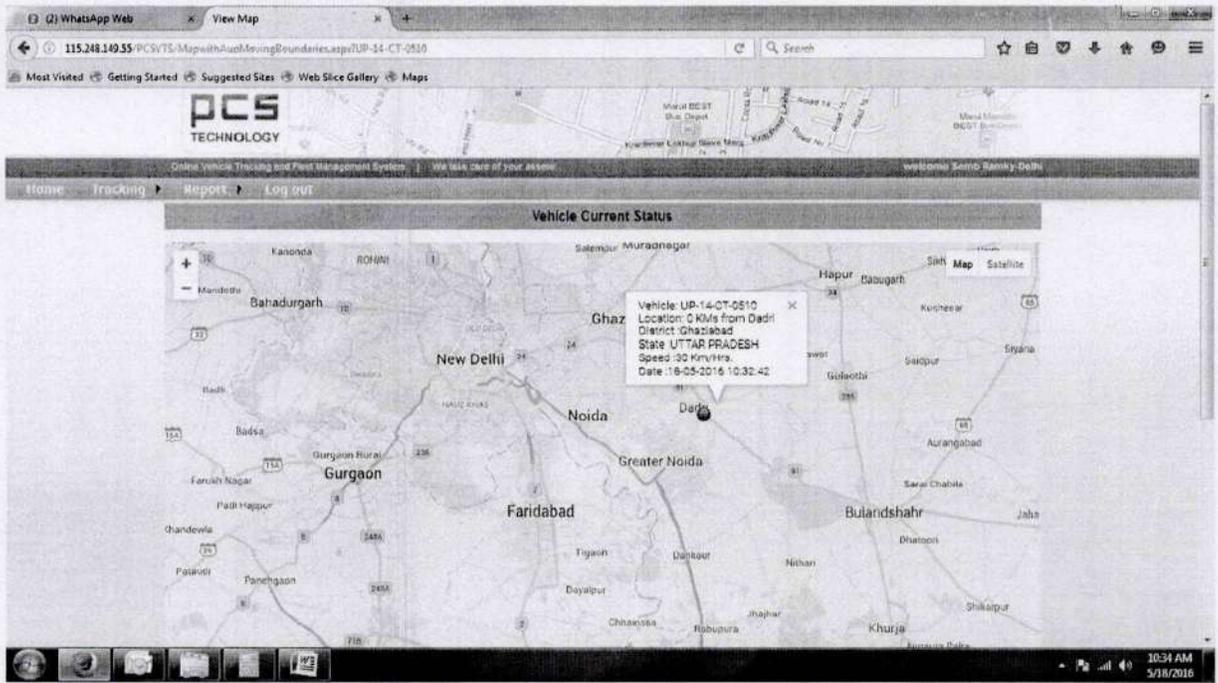
4. Ghaziabad



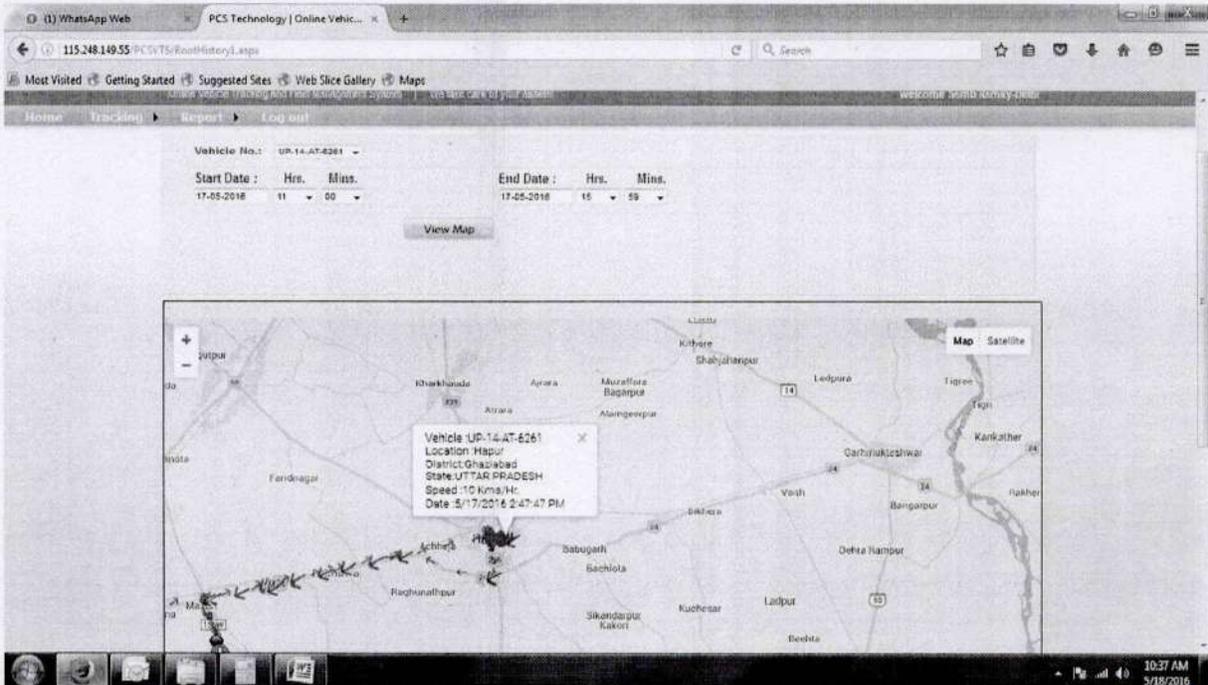
5. Meerut



6. Noida

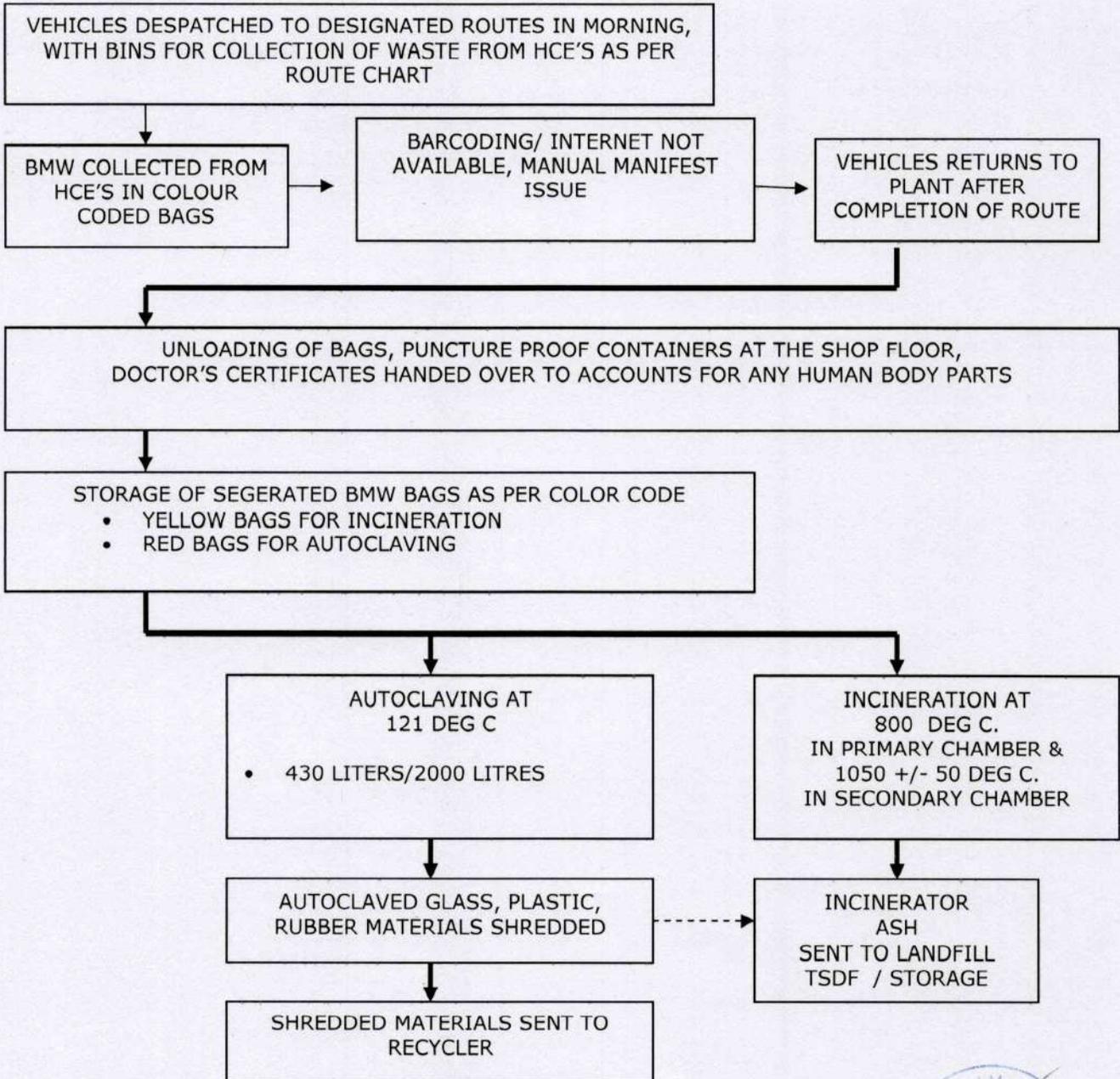


7. Hapur



MEDICARE ENVIRONMENTAL MANAGEMENT PVT. LTD
GHAZIABAD FACILITY

**FLOW SHEET FOR PRODUCTION & SERVICE PROVISION FOR BIO-MEDICAL WASTE
MANAGEMENT SERVICES**





UTTAR PRADESH POLLUTION CONTROL BOARD
T.C. 12V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW

Ref: 1134709 /C-1/BMW-05/2019

Dated: 11-4-19

AUTHORISATION

(Authorisation under Bio-Medical Waste Management Rules, 2016 for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of biomedical waste)

1. Number of Authorisation and date of issue: 06(CIV)/BMW-05/19 dt. 10-04-2019
2. Mr. Sanjay Prakash Garg, Project Head of M/s. Medicare Environmental Management Pvt. Ltd., (Formerly known as SembRamky Environmental Management Pvt. Ltd.), C-21, Masuri-Gulawati Road, UPSIDC Industrial Area, Ghaziabad (U.P.) is hereby granted an authorisation for;

- (i) Collection
- (ii) Reception
- (iii) Transportation
- (iv) Storage
- (v) Treatment
- (vi) Disposal

3 Authorization is granted for handling of biomedical waste as per the capacity given below:

- (i) Number of Beds of HCF.... (NA)
- (ii) Number healthcare facilities covered by CBMWTF 1971 (As per application sr. no. 5(iii))
- (iii) Installed treatment and disposal capacity 4500 Kg/Day
- (iv) Area or distance covered by CBMWTF 150 KM
- (v) Quantity of Biomedical Waste handled, treated or disposed (1440 Kg/day)

Type of Waste Category	Quantity Permitted for Handling (Maximum)
Yellow	3000 Kg/day
Red	800 Kg/day
White (Translucent)	100 Kg/day
Blue	600 Kg/day

- 4 This authorisation shall be in force up to 31-12-2023 from the date of issue subject to valid consent under Water and Air Act.
- 5 This authorisation is subject to the conditions attach and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

(A.K. Tiwari)

Chief Environmental Officer,
Circle-1

-2-

TERM AND CONDITION

1. The Authorization shall comply with provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer Authorized by the prescribed authority.
3. The authorized person shall not rent, lend, transfer or otherwise transport the biomedical waste without obtaining prior permission of the prescribed authority. Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
4. Its duty of the Authorized person to take prior permission of the Board to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
5. The CBMWTF will ensure the compliance of the directions given in Sec.5 of the Bio-Medical Waste management Rule-2016, in time bound manner & compliance report be submitted to UPPCB.
6. The CBMWTF will comply the orders passed by Hon'ble NGT and Hon'ble High Court.
7. The CBMWTF will submit the root chart of vehicle for transportations of BMW. The CBMWTF will submit the stack monitoring report conducted by authorized lab.
8. The operation and maintenance of Online Continues air monitoring system will be ensure by CBMWTF regularly.



**Chief Environmental Officer,
Circle-1**

Copy to: The Regional Officer, U.P. Pollution Control Board, Ghaziabad for information and necessary action .



**Chief Environmental Officer,
Circle-1**

**FORM II**

(See Rule 10)

APPLICATION FOR AUTHORIZATION OR RENEWEL OF AUTHORISATION**(To be submitted by occupier of Health Care Facility or Common Bio-Medical Waste Treatment Facility)****To ,**

The Member Secretary,

Uttar Pradesh Pollution Control Board

1	Particulars of the applicant:			
i)	Name of the applicant	:	SANJAY PRAKASH GARG	
	Designation	:		
ii)	Name of the Institution	:	MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD	
	Address for correspondence	:	C-21, PHASE-1, MG ROAD, UPSIDC INDL AREA, GHAZIABAD	
	Landline phone No	:	06398657202-24446000	
	Mobile No.	:	9971693775	
	E-mail Id	:	sanjayprakash.garg@resustainability.com	
2	Activity for which authorisation is sought:			
	Collection,Storage,Reception,Transportation,Treatment or processing or conversion,Disposal or destruction use			
3 i)	Authorization now Applied For :	:	Renewal	
3 ii)	Previous Authorization Details :	:		
	Date of Application for BMWA	BMWA Type	Authorisation No	Issued date
	05/01/2024	Renewal	06(iv)/BMW-05/19	10/04/2019
iii)	Status of CTE/CTO-latest consent type, issued date and validity date	:	Application No. 22583741 Dt. 06.10.2023 for five year is under consideration, valid CTO(Air & Water)170880/UPPCB/Circle1(UPPCBHO)/CT O/both/Hapur/2022 valid upto 31st Dec 2023	
iv)	GPS Coordinates- Lat/Lon of the location of applicant facility(In decimal degress with 6 decimals)	:	Latitude: 28.655898 (N Decimal degrees) Longitude: 77.564386 (E Decimal degrees)	
4 i)	BMW Facility Type	:	CBMWTF	
ii)	BMW Facility Status	:	CBMWTF-Common Facility	

iii)	Address of the location of Health Care Facility or CBMWTF	:	C-21, PHASE-1, MG ROAD, UPSIDC INDL AREA, GHAZIABAD
iv)	CBMWTF-Office and location address of treatment and disposal	:	M/s Medicare Environmental Management Pvt.Ltd. (Semb Remky. Environmental Management Pvt. Ltd.) C-21 Phas-1 Masuri Gulowthi Road, UPSIDC, Ghaziabad, Phone no.- 91203250674, Fax no- 0120 2678917 / M/s Medicare Environmental Management Pvt.Ltd. (Semb Remky. Environmental Management Pvt. Ltd.) C-21 Phas-1 Masuri Gulowthi Road, UPSIDC, Ghaziabad, Phone no.- 91203250674, Fax no- 0120 2678917
5)	Details of CBMWTF:		
i)	No of HCFs covered by the CBMWTF	:	2280
ii)	No of beds covered by the CBMWTF	:	20524
iii)	Installed treatment and disposal capacity of CBMWTF	:	4500 Kg/day
iv)	Quantity of BMW treated or disposed by CBMWTF	:	2577 Kg/day
v)	Jurisdictional area and distance covered by the CBMWTF	:	150 KM
vi)	Contingency (future upgradation) plan of CBMWTF	:	NA
vii)	Quantity of BMW handled, treated or disposed:		

	Category	Type of Waste	Quantity Generated or collected in Kg/day	Method of Treatment and Disposal as per Schedule-I
	Yellow	a) Human Anatomical Waste	1400	Incineration
		b) Animal Anatomical Waste	400	Incineration
		c) Soiled Waste	400	Incineration
		d) Expired or Discarded Medicines	400	Incineration
		e) Chemical Solid Waste	200	Incineration
		f) Chemical Liquid Waste	100	Onsite ETP to treat and conform to the discharge standards
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid	50	Disinfection followed by Incineration
		h) Microbiology, Biotechnology and other clinical laboratory waste	50	Sterilisation followed by Incineration
	Red	Contaminated waste (Recyclable)	800	Autoclaving followed by shredding. Treated waste to be sent to Authorised recyclers or for energy recovery or plastic to Diesel or fuel oil or for road making
	White(Translucent)	Waste sharps including Metals	100	Autoclaving followed by shredding. Treated waste to be sent to Iron foundries or sanitary landfill or designated concrete waste sharp pit.
	Blue	Glassware	400	Disinfection or Autoclaving or microwaving or hydroclaving and then sent for recycling
		Metallic Body Implants	200	
		Total	4500 Kg/Day	
6i)	Mode of Transportation of BMW			: Common Facility Vehicle
ii)	Details of Treatment equipments available for treatment of BMW:			

SI No	Treatment equipment	No of units	Type and capacity of each unit
1	Incinerators	1	150 kg/hour
2	Plasma Pyrolysis	0	
3	Autoclaves	1	430 ltr/batch
4	Microwave	0	
5	Hydroclave	0	
6	Shredders	1	300 kg/hour
7	Needle tip cutter or destroyer	0	
8	Sharp encapsulation or Concrete pit	0	
9	Deep burial pits	0	
10	Chemical disinfection	0	
11	Any other treatment equipment	1	10 KLD ETP
7	Details of directions or notices or legal actions if any during the period of earlier authorisation		:
8	Declaration		
<p>I do hereby declare that the statements made and information given above is true to the best of my knowledge and belief and that I have not concealed any information.</p> <p>I do also hereby undertake to provide any further information sought by the prescribed Authority in relation to these rules and to fulfil any conditions stipulated by the prescribed Authority.</p>			

Date: 04/01/2024

Signature of the applicant
Name and Designation

Enclosures:

1. Balance sheet Or CA Certificate
2. BMW Authorization Compliance Report

F. No. 10-51/2016-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3

Date: 3rd May, 2018

To,

Shri Shivanga Madhu G, Manager
M/s Ramky Enviro Engineers limited
13th Floor, Ramky Grandiose, Ramky Towers Complex
Hyderabad - 500032, Telangana
E-mail: sivanagamadhu.g@ramky.com

Subject: Establishment of 1.5 M Kcal/hr (500 kg/hr) Hazardous Waste Incinerator (Up gradation) at UPSIDC Phase 1, Village Amapur Lodha, Tehsil Hapur), District Ghaziabad, Uttar Pradesh by M/s Ramky Enviro Engineers Limited - Environmental Clearance - reg.

Sir,

This has reference to your online proposal No. IA/UP/MIS/56949/2016 dated 20th February, 2018, submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project 'Establishment of 1.5 M Kcal/hr (500 kg/hr) Hazardous Waste Incinerator (Upgradation) at UPSIDC Phase 1, Village Amapur Lodha, Tehsil Hapur), District Ghaziabad, Uttar Pradesh promoted by M/s Ramky Enviro Engineers Limited was considered by the Expert Appraisal Committee (Infra-2) in its 29th meeting held on 20th March, 2018. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting, are under:-

- (i) The proposal is for establishment of 1.5 M KCal/hr (500 kg/hr) Hazardous Waste Incinerator (Upgradation) at UPSIDC Phase 1, Village Amapur Lodha, Tehsil Hapur), District Ghaziabad, Uttar Pradesh.
- (ii) The proposal (expansion proposal) is to replace the existing 200 kg/hr biomedical waste incinerator with 500 kg/hr Hazardous Waste Incinerator at existing common biomedical waste management facility.
- (iii) The proposed facility is located in an industrial area and the total project site area is 0.75 acres. Apart from Incinerator, Autoclave, Shredder, there will be provision for waste storage sheds, vehicle wash area, effluent treatment plant and other supporting infrastructure.
- (iv) The site is well connected by rail and road network. The nearest highway is NH-24 which is 4 km in North from the project site. Dasna Railway Station is approximately 5 km in NNW direction from the project site.
- (v) ToR was granted by MoEFCC vide F.No.10-51/2016-IA.III dated 20.09.2016. It was further amended vide F.No.10-51/2016-IA.III dated 07.02.2018. The project has been given exemption from conducting public hearing as per para

- 7(i) III Stage (3) (i) (b) of EIA Notification, 2006, being site is located in Notified Industrial Area.
- (vi) No areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value are present within 15 km radius. Water bodies present in 15 km radius include: Khichira lake - 1.23 km (N), Upper Ganga Canal - 1.63 km (NE), Hasanpur Lake - 1.2 km (S), and Hindan River - 14.8 km (SW).
 - (vii) The water requirement for operating the proposed incinerator is about 10 KLD while the total water requirement for the entire facility will be about 20 KLD. Water requirement will be met through groundwater (bore wells)/industrial water supply/tankers.
 - (viii) The wastewater generated shall be treated in in-house effluent treatment plant (ETP) and the treated water shall be reused within the facility. No treated wastewater shall be let out of the premises of the facility. It is proposed to establish an in-house ETP with a capacity of about 10 KLD.
 - (ix) Domestic waste water will be sent to soak pit/ septic tank or treated in portable STP. Wastewater shall be treated in In-house Effluent Treatment Plant (ETP) and the treated water shall be reused primarily in APCDs. No treated wastewater shall be let out of the premises of the facility.
 - (x) Municipal solid waste generated within the premises shall be segregated and disposed of as per SWM Rules, 2016. Ash generated from the incineration plant and sludge generated from the ETP shall be transported to nearest TSDF for final disposal.
 - (xi) Green belt is developed in an area of 1050 sqm (33% of total site area) along the internal roads and plant boundary.
 - (xii) The estimated cost for the proposed project is about Rs. 9.0 Crores.
 - (xiii) The manpower requirement during operations phase is estimated to be about 30.
 - (xiv) Benefits of the project: The proposed hazardous waste incinerator will help industries safely dispose of their incinerable hazardous waste in a cost-effective manner. The proposed incinerator will be equipped with all necessary pollution control devices to meet regulatory emission standards and so minimizes the pollution load on environment from industrial hazardous waste.

3. The project/activity is covered under category A of item 7(d) 'Common hazardous waste treatment, storage and disposal facilities (TSDFs)' of the Schedule to the EIA Notification, 2006 and its subsequent amendments, and requires appraisal at Central level by Sectoral EAC.

4. The EAC, in its meeting held on 20th March, 2018, after detailed deliberations on the proposal, has recommended for grant of Environmental Clearance to the project. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project 'Establishment of 1.5 M Kcal/hr (500 kg/hr) Hazardous Waste Incinerator (Upgradation) at UPSIDC Phase 1, Village Amapur Lodha, Tehsil Hapur), District Ghaziabad, Uttar Pradesh promoted by M/s Ramky Enviro Engineers Limited, under

the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:-

PART A – SPECIFIC CONDITIONS:

- (i) Consent to Establish/Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
- (ii) The Project proponent should ensure that the TSDF fulfils all the provisions of Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
- (iii) Ground water abstraction shall be as prescribed by the CGWA. A clearance/permission of the CGWA shall be obtained in this regards.
- (iv) It shall be ensured that all the trees and other plantation are of the non edible varieties and do not in any way encourage the incorporation of toxic materials in the food chain.
- (v) The TSDF should only handle the waste generated from the member units.
- (vi) As proposed, air pollution control device viz. gas quencher; treatment with mixture of hydrated lime and activated powder for adsorption of partial acidity and VOCs (if any); bagfilter/ESP for removal of particulate matter; ventury scrubber followed by packed bed scrubber with caustic circulation to neutralize the acidic vapours in flue gas; and demister column for arresting water carry over will be provided to the incinerator. Online pollutant monitoring shall be provided as per CPCB guidelines for monitoring particulate matter, SO₂, NO_x and CO from the incinerator stack. The periodical monitoring of Dioxins and Furans in the Stack emissions shall be carried out.
- (vii) Analysis of Dioxins and Furans shall be done through CSIR - National Institute for Interdisciplinary Science and Technology (NIIST), Thiruvananthapuram or equivalent NABL Accredited laboratory.
- (viii) The project proponents shall adhere to all conditions as prescribed in the Protocol for 'Performance Evaluation and Monitoring of the Common Hazardous waste treatment, storage and disposal facilities' published by the CPCB in May, 2010.
- (ix) Incinerator shall be designed as per CPCB guidelines. Energy shall be recovered from incinerator.
- (x) Sufficient number of Piezometer wells shall be installed in and around the project site to monitor the ground water quality in consultation with the State Pollution Control Board / CPCB. Trend analysis of ground water quality shall be carried out each season and information shall be submitted to the SPCB and the Regional Office of MoEF&CC.
- (xi) Ambient air quality monitoring shall be carried out in and around the landfill site at up wind and downwind locations.
- (xii) The depth of the land fill site shall be decided based on the ground water table at the site.

- (xiii) Environmental Monitoring Programme shall be implemented as per EIA report and guidelines prescribed by CPCB for hazardous waste facilities. Periodical ground water/soil monitoring to check the contamination in and around the site shall be carried out.
- (xiv) The Company shall ensure proper handling of all spillages by introducing spill control procedures for various chemicals.
- (xv) On line real time continuous monitoring facilities shall be provided as per the CPCB or State Board Directions.
- (xvi) No non hazardous wastes, as defined under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, shall be handled in the premises.
- (xvii) Gas generated in the Land fill should be properly collected, monitored and flared.
- (xviii) Project Proponent shall develop green belt with native plant species that are significant and used for the pollution abatement. At least 10 m thick greenbelt shall be developed in the periphery of hazardous waste facility.
- (xix) Project should ensure that the site is properly cordoned off from general movement and no unauthorized person or goods permitted to enter the premises. Necessary security provision should be made as a condition in the Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 to prevent unwanted access.
- (xx) Pre medical check-up to be carried out on workers at the time of employment and regular medical record to be maintained.
- (xxi) Emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or environment from fires, explosion or any unplanned sudden or non sudden release of hazardous waste or hazardous waste constituents to air, soil or surface water.
- (xxii) Rain water runoff from the landfill area and other hazardous waste management area shall be collected and treated in the effluent treatment plant.
- (xxiii) The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/UPPCB.

PART B - GENERAL CONDITIONS

- (i) A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- (ii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.
- (iii) Officials from the Regional Office of MoEF&CC, Lucknow who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during

their inspection. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the APCCF, Regional Office of MoEF&CC, Lucknow.

- (iv) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
- (v) The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (vi) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, the Forest Conservation Act, 1980 and the Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
- (vii) These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and the EIA Notification, 2006.
- (viii) The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at <http://www.envfor.nic.in>. The advertisement shall be made within Seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of this Ministry at Lucknow.
- (ix) Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- (x) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
- (xi) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (xii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the

website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.

5. This issues with the approval of the Competent Authority.


(Kushal Vashist)
Director

Copy to:

- 1) The Secretary, Department of Environment, Government of Uttar Pradesh, Lucknow.
- 2) The Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forests and Climate Change, Kendriya Bhavan, 5th Floor, Sector-H, Aliganj, Lucknow-226024.
- 3) The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
- 4) The Member Secretary, Uttar Pradesh Pollution Control Board, Building. No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010.
- 5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
- 6) Guard File/ Record File/ Notice Board.


(Kushal Vashist)
Director



सत्यमेव जयते

File No:10-51/2016-IA-III
 Government of India
 Ministry of Environment, Forest and Climate Change
 IA Division



Dated 29/12/2023



To,

Sanjay Prakash Garg
 M/s Ramky Enviro Engineers Limited
 13th Floor, Ramky Grandiose, Ramky Towers Complex, Gachibowli, Hyderabad , RANGA REDDY,
 TELANGANA, , 500032
 medicarebmw@gmail.com

Subject: Establishment of 1.5 M Kcal/hr (500 kg/hr) Hazardous Waste Incinerator (Up gradation) at UPSIDC Phase 1, Village Amapur Lodha, Tehsil Hapur), District Ghaziabad, Uttar Pradesh from M/s Ramky Enviro Engineers Limited - Transfer of Environmental Clearance - reg.

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/UP/INFRA2/433761/2023 dated 20/06/2023 for grant of transfer of Environmental Clearance (EC) to the project under the provision of para 11 of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23A3201UP5792098T
(ii) File No.	10-51/2016-IA-III
(iii) Clearance Type	Transfer of EC
(iv) Category	A
(v) Project/Activity Included Schedule No.	7(d) Common hazardous waste treatment, storage and disposal facilities (TSDFs)
(vi) Sector	INFRA-2
(vii) Name of Project	Establishment of 1.5 M Kcal/hr (500 kg/hr) Hazardous Waste Incinerator (Up gradation) at UPSIDC Phase 1, Village Amapur Lodha, Tehsil Hapur, District Ghaziabad, Uttar Pradesh
(viii) Name of Company/Organization	
(ix) Location of Project (District, State)	GHAZIABAD, UTTAR PRADESH
(x) Issuing Authority	MoEF&CC
(xi) EC Date	14/12/2023

(xiii) Details of Transferee

Level 11B, Aurobindo Galaxy, Hyderabad
Knowledge City, Hitech City Road, Hyderabad
Telangana 500081, Hyderabad, 518, 36, 500081

(xiv) Details of Transferor

M/s Ramky Enviro Engineers Limited, 13th Floor,
Ramky Grandiose, Ramky Towers Complex
Hyderabad - 500032, Hyderabad, 518, 36, 500032

3. The Ministry had earlier issued Environmental Clearance (EC) vide letter No. 10-51/2016-IA-III dated 03.05.2018 for the establishment of 1.5 M Kcal/hr (500 kg/hr) Hazardous Waste Incinerator (Up gradation) at UPSIDC Phase 1, Village Amapur Lodha, Tehsil Hapur), District Ghaziabad, Uttar Pradesh by M/s Ramky Enviro Engineers Limited. Thereafter, the Ministry issued an addendum to EC vide letter no 10-51/2016-IA-III dated 10.07.2018.

4. M/s Medicare Environmental Management Pvt. Ltd has submitted a copy of undertaking /NOC signed by the authorized signatory to abide by the terms and conditions stipulated in the EC granted vide letter No. 10-51/2016-IA-III dated 03.05.2018 and 10.07.2018 issued by the Ministry of Environment, Forest and Climate Change to the M/s Ramky Enviro Engineers Limited.

5. As per the relevant provisions of the EIA Notification, 2006 as amended, the EC for the establishment of 1.5 M Kcal/hr (500 kg/hr) Hazardous Waste Incinerator (Up gradation) at UPSIDC Phase 1, Village Amapur Lodha, Tehsil Hapur, District Ghaziabad, Uttar Pradesh granted by the Ministry of Environment, Forest and Climate Change vide letter No. 10-51/2016-IA-III dated 03.05.2018 and 10.07.2018 is hereby transferred from **'M/s Ramky Enviro Engineers Limited (CIN U74140TG1994PLC018833)** to **M/s Medicare Environmental Management Pvt. Ltd (CIN: U24117TG1997PTC026555)**, on the same terms and conditions.

6. All other conditions stipulated in the MoEFCC letter No 10-51/2016-IA-III dated 03.05.2018 and 10.07.2018 shall remain unchanged.

7. This issues with the approval of the Competent Authority.

Copy To

1. The DDG, Regional office, Ministry of Environment, Forests and Climate Change, Kendriya Bhavan, 5th Floor, Sector-H, Aliganj, Lucknow- 226 024.
2. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110032.
3. The Member Secretary, Uttar Pradesh Pollution Control Board, Building. No. TC12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010.
4. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
5. Guard File/ Record File/ Notice Board/MoEF&CC website.

Additional EC Conditions

N/A



321 Annexure R7/6(Colly) 62

UTTAR PRADESH POLLUTION CONTROL BOARD
TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 4867/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2018 Dated: 01/10/2018

To,

M/s MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD
C 21, PHASE 1, MG ROAD, UPSIDC IND AREA, GHAZIABAD, GHAZIABAD, 201015
Tehsil : Bhojpur
District : GHAZIABAD

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 4867 and 01/10/2018 .
2. Reference of application (No. and date) 2906207 and 13/09/2018 .
3. Mr SANJAY PRAKASH GARG of M/s MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at C 21, PHASE 1, MG ROAD, UPSIDC IND AREA, GHAZIABAD .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Used Oil (Schedule 1 Cat. 5.1)	Recyclers	500 LTR PER ANNUM
2	WET SCRUBBER Sludge (Schedule 1 Cat. 35.3)	TSDF	0.5 Ton per year
3	Oil soaked Cloth (Schedule 1 Cat.33.2)	TSDF	100 Kg. per Day
4	Incinerator Ash (Schedule 1 Cat. 37.2)	TSDF	84 Ton per year

1. The authorization shall be valid for a period of 30/09/2023 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer of exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

The authorization shall be valid for Generation, Collection, storage and disposal of hazardous waste through TSDF/Recycler generated from the industry as below-

- i. Used Oil (Schedule 1 Cat.5.1) through Recycler, Quantity 500 Liter per year
- iii. Wet Scrubber Sludge (Schedule 1 Cat. 35.3) through TSDF, Quantity 0.50 Ton per year.
- iii. Oil soaked Cloth/Cotton Rags (Schedule 1 Cat.33.2) through TSDF, Quantity 100 Kg per day
- iv. Incinerator Ash (Schedule 1 Cat. 37.2) through TSDF, Quantity 84 Ton per year.

1. The authorization shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors.
3. All hazardous waste containers and bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
4. The authorized person or agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
5. It is brought to your notice that as per the order dated 14.11.2003 passed by the Honorable Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes

(Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

6. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board s inspecting officials.
7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
8. The authorized person or agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. It is within the powers and functions of the U.P. Pollution Control Board to modify or revoke the terms and conditions of the authorization issued under the Rule 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
11. You are directed to display on-line data and display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
12. It is the mandatory duty of the authorized person or agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank and pit with suitable shed.
14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
16. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
18. You shall become the member of any common TSDF for S.L.F. (Ms U.P. Waste Management Project Kumbhi Kanpur Dehat or Ms Bharat Oil and Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B)., and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one or three month of this letter.
19. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
20. Emission from the Common or Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.

21. Copies of Hazardous Waste Manifest in Form 10 shall be sent regularly to UPPCB for each category of waste sent to TSDF or Incinerator.
22. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
23. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E waste (Management and Handling) Rules, 2016.

(**Authorized Signatory**)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, RO UPPCB Ghaziabad for information and necessary action .

CEO/EE, I/C Circle_____



UTTAR PRADESH POLLUTION CONTROL BOARD

FORM 1

[See Rules 6(1)]

Application required for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste

Part A: General(to be filled by all)

1. (a)	Name and address of the unit and location of facility:	MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD C-21, PHASE-1, M.G. ROAD, UPSIDC INDUSTRIAL AREA, HAPUR.,HAPUR,245101
(b)	Name of the Occupier of the facility or operator of disposal facility with designation, Tel, Fax and e-mail:	SANJAY PRAKASH GARG//9971693775/sanjayprakash.garg@r esustainability.com
(c)	Authorisation required for(Please tick mark appropriate activity or activities:)	Generation,Storage,Transportation
(d)	In case of renewal of authorization previous authorization numbers and dates and provide copies of annual returns of last three including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable:)	
2.	Nature and quantity of Hazardous waste handled in T/Annum (or) KL/Annum	

Name of Process	Name of Hazardous Waste (Category No)	Quantity	Waste Type	Waste Storage	Waste Disposal	Source of generation of waste	Physical status	Quantity stored at any time	Quantity accumulated as on 31st March	
Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration	Ash from incinerator and flue gas cleaning residue	160 T/Annun	Landfillable	Containers-shipping	Common Landfill-TSDF, Gummidi	INCINERATOR	Solid	12 T	140 T	
Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration	Sludge from wet scrubbers	100 T/Annun	Landfillable	Containers-shipping	Common Landfill-TSDF, Gummidi	ETP	Semi solid	8 T	90 T	
Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	Used or spent oil	0.5 KL/Annun	Incinerable	Plastic Drums	Common Landfill-TSDF, Gummidi	DG & MOTORS	Liquid	0.2 KL	0.1 KL	
3.(a)	Year of commissioning and commencement of Production?					2004				
(b)	Whether the industry works 1 shift/2 shifts/round the clock?					one shifts				

4.	<p>Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of Central Pollution Control Board. Such ERP shall comprise the following, but not limited to:</p> <ul style="list-style-type: none"> • Containing and controlling incidents so as to minimise the effects and to limit danger to the persons, environment and property; • Implementing the measures necessary to protect persons and the environment; • Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available; • Arrangements for training staff in the duties which they are expected to perform; • Arrangements for informing concerned authorities and emergency services; and • Arrangements for providing assistance with off-site mitigatory action. <p>(To be attached separately)</p>	Attached
5.	<p>Provide undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste</p> <p>(To be attached separately)</p>	Attached

Part B: To be filled by hazardous waste generators

(a)	Products Details		
	Product Name	Quantity	Unit
	ASH	450.0	Kg/Day
	SLUDGE	250.0	Kg/Day
(b)	By Products Details		
	Raw-Material Name	Raw-Material Quantity	Unit
	NA	0.0	Metric Tonnes/Day
(c)	<p>Process description including process flow sheet indicating Inputs and Outputs (raw materials, chemicals, products, by-products,wastes, emissions, wastewater etc.) Please attach separate sheets:)</p>	Attached	
(d)	Characterstics(waste-wise) and Quantic of waste generation per annum:		

Schedule	Name of Process	Name of Hazardous Waste (Category No)	Quantity	Characteristics of each waste	The details of utilization with in the plants such as Reuse/ Recycling/ Recovery/ R eprocessing etc	If not utilised within the plant, provide details of what is done with this waste	Details of arrangements for transportation to actual users/ TSDF	Details of the environmental safeguards and environmental facilities provided for safe handling
Schedule I	Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration	Ash from incinerator and flue gas cleaning residue	160 T/Annunum			Secured Landfill	UP Waste Management Project, Kanpur	Store in MS container
Schedule I	Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration	Sludge from wet scrubbers	100 T/Annunum			Secured Landfill	UP Waste Management Project, Kanpur	Store in MS container
Schedule I	Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	Used or spent oil	0.5 KL/Annunum				UP Waste Management Project, Kanpur	Store in Plastic Drums
(e)	Hazardous and other wastes generated from storage of hazardous chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.					,C-21, PHASE-1, M.G. ROAD, UPSIDC INDUSTRIAL AREA, HAPUR.,HAPUR,245101,C-21, PHASE-1, M.G. ROAD, UPSIDC INDUSTRIAL AREA, HAPUR.,HAPUR,245101		

Part C: To be filled by Treatment, storage and disposal facility operators

1.	Provide details of the facility including:	
(i)	Location of site with layout map:	C-21, PHASE-1, M.G. ROAD, UPSIDC INDUSTRIAL AREA, HAPUR.,HAPUR,245101
(ii)	Safe storage of the waste and storage capacity	
(iii)	The treatment processes and their capacities	
(iv)	Secured Landfills	
(v)	Incineration, if any	
(vi)	Leachate Collection and Treatment System	
(vii)	Fire Fighting Systems	
(viii)	Environmental management plan including monitoring	
(ix)	Arrangement for transportation of waste from generators	
2.	Provide details of Any other activities undertaken at the Treatment, storage and disposal facility site.	
3.	Attach a Copy of prior Environmental Clearance	Not Attached

Part D: To be filled by recyclers or pre-processors or co-processors or users of hazardous or other wastes

1.	Nature and quantity of different wastes received per annum from domestic sources or imported or both:		
	Hazardous Wastes Type	Quantity	Source (Domestic/Imported)
2.	Installed capacity as per registration issued by the District Industries Centre or any other authorised Government agency. Provide copy:		Not Attached
3.	Provide details of secured storage of wastes including the storage capacity		MS CONTAINER(COVERED) WITH CAPACITY 12TON
4.	Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.) Attach separate sheets:		Not Attached
5.	Provide details of end users of products or by-products		NA
6.	Provide details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste		ETP 10KLD, WET SCRUBBER, QUENCHER, VENTURI

7.	Provide details of occupational health and safety measures	PPE IS USED
8.	Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report on the compliance with the guidelines:	
9.	Arrangements for transportation of waste to the facility	BY TSDF VEHICLE

Place:

Signature of the Applicant

Date:

Name and Designation

Enclosures :

1. Compliance Report (Attached)
2. Emergency Plan (Attached)
3. Process Flow chart (Attached)
4. Declaration (Attached)
5. Annual Report Fy-19-20 (Attached)
6. Annual Report Fy-20-21 (Attached)
7. Annual Report Fy-21-22 (Attached)
8. Hazardous Authorization (Attached)
9. Copy of the Emergency Response Plan (Attached)
10. Undertaking or declaration to comply (Attached)
11. Manufacturing process with flow sheet (Attached)



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 21947/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2023

Dated :03/01/2024

To,

M/s MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD

C-21, PHASE-1, M.G. ROAD, UPSIDC INDUSTRIAL AREA, HAPUR., HAPUR, 245101

Tehsil :Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 21947 and 03/01/2024 .
2. Reference of application (No. and date) 22583741 and 31/08/2023 .
3. Mr SANJAY PRAKASH GARG of M/s MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at C-21, PHASE-1, M.G. ROAD, UPSIDC INDUSTRIAL AREA, .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat 5.1 Used or spent oil	Through Authorised Recycler/TSDF	0.5 KL/Annum
2	Schedule I, Cat 37.1 Sludge from wet scrubbers	Through TSDF	36.5 Ton/Annum
3	Schedule I, Cat 37.2 Ash from incinerator and flue gas cleaning residue	Through TSDF	110 Ton/Annum

1. The authorization shall be valid for a period of 02/01/2029 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter.

You should also maintain records on Form-3 and present it to Board's inspecting officials.

6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18- Ground water monitoring report of premises shall be submitted within one month.

19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

20- The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, RO UPPCB GHAZIZBAD for information and necessary action .

CEO/EE, I/C Circle_____



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

FORM 1
CONSENT SEEKING FORM

(To be submitted in triplicate)

(See RULE 27)

Application for consent for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

From ,

MEDICARE ENVIRONMENTAL
MANAGEMENT PVT LTD, C 21, PHASE 1, MG
ROAD, UPSIDC IND
AREA,GHAZIABAD,GHAZIABAD,201015
City:
Block:Bhojpur
District:GHAZIABAD

Dated

16/11/2018

To ,

The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We hereby apply for CONSENT under Section 21 of the Air(Prevention and Control of Pollution)Act, 1981(14 of 1981) to make emission from Industrial Plant owned by (1)

SANJAY PRAKASH GARG for a period upto (2) 5 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.
7. Bank Details.

Bank Draft No.	Date	Amount
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Accompaniments:-

1. Report showing project cost (Attached)
2. Statement showing measures taken for increasing tree and forest cover. (Attached)

Yours faithfully,

Signature

Name of the applicant: SANJAY PRAKASH GARG

Address of the Applicant: H.NO-1/4905,Gali no-08,Balbir Nagar,Shahdara

ANNEXURE TO FORM

Existing

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to an action under the provisions of the Act .

While filling this Annexure the applicant shall in respect of such of the items as do not pertain to his activity state 'not applicable' and shall not leave blank .

7. State Working season per year of the : Jan to Jan
plant:

8. (a) Number of workers attending the : 48
factory shift wise &/ or per day

(b) Number of workers residing in the : 0
premises

9. Indicate the present use of the land in the vicinity(5 Km.radius) of the:

Name of Surrounding	Distance(in meters)	Description
Commercial	12000	GHAZAIBAD
Railway Line	5000	MASSORI R STATION
National Highway	5000	NH 24
River	800	GANG NAHAR

10. Climatological and Meterological :
Details(if available)

(a) Indicate the climate conditions at : SEMI-ARID
the site(arid and semi-arid etc.)

(b) Rainfall(yearly average range) : 700

(c) Temperature(seasonal range) : 45

(d) Information on speed and direction : East-West & West -Fast
of wind

(e) Humidity and Solar radiation : 65%

11. Give list of all materials in the process:

Raw Materials Name	Raw Materials Quantity	Principal use
BIO MEDICAL WASTE	50	

A process flow diagram must be included with this statement showing entry and exit points of all raw materials, intermediate products, by products and finished products, Detail process and control equipment.:
(See Enclosure)

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
DIESEL	0.01	Kilo Liters/Day				
DIESEL	0.02	Kilo Liters/Day				

13. Atmospheric Emission from each stack

Total no. of stacks:	2
Material for construction of Stack:	MS , MS ,
Stack Attached to:	Incinerator , DG Set ,
Height above ground level(in metres):	30 , 3 ,
Height above roof(in metres):	15 , 2 ,
Stack Top:	Circular , Circular ,
Inner dimensions (in meters):	430.0 , 100.0 ,
Gas quantity-m³/hr:	6009.7 , 406.94 ,
Flue gas temperature 'C:	132.0 , 124.0 ,
Exit velocity of gas/sec:	11.5 , 14.4 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So2	Nox	CO/HC	Particulates	Others
2	DIESEL	0.01	AUTOMATIC		265.6	0.52	42.3	
2	DIESEL	0.02	AUTOMATIC			0.52	0.07	

(b) Process Emission

Quantity of gas (in Nm ³ /hr)	So2	Co2	Analysis of vent hydrocarbons	Particulates in mg/Nm ³	Other Specify
6009.53		10.2			42.3
	406.94			0.75	

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : STACK ATTACHED WITH DG SET
15. Give details of laboratory facilities available for analysis of emission : NA
16. Is there sufficient space available for installing air pollution control equipment : Yes
17. Details of Air Pollution :-

Stack Name	Equipment Name	State
Incinerator	Packed Bed Scrubber	Existing
Incinerator	Water Scrubber	Existing
Incinerator	Water Sprinkling System	Existing

18. State the total quantity of air handled by ventilation equipments, specify size and no. of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
Packed Bed Scrubber	1	1	Install
Water Scrubber	1	1	Install
Water Sprinkling System	1	1	Install

19. Give the following details

(a) Total investment in the factory and the year of investment : Investment:-1.5 cr
Year of Investment is :-2003

(b) The estimated expenditure for implementation of the scheme to control air pollution :

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : 250000

(e) Further action that is being taken up by the firm to control air pollution. :

20. Other relevant information, if any : NA

Signature

Name and Address of the applicant on behalf of : SANJAY PRAKASH
GARG,H.NO-1/4905,Gali no-08,Balbir Nagar,Shahdara

Name and Address of the Firm on behalf of which application is made : SANJAY PRAKASH GARG,H.NO-1/4905,Gali no-08,Balbir Nagar,Shahdara

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing 'means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efflciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : SANJAY PRAKASH GARG,H.NO-1/4905,Gali no-08,Balbir Nagar,Shahdara (Tel. No.) 0120-6862920
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : SANJAY PRAKASH GARG H.NO-1/4905,Gali no-08,Balbir Nagar,Shahdara NORTH EAST DELHI 9971693775
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD
Address:C 21, PHASE 1, MG ROAD, U P S I D C I N D AREA,GHAZIABAD,GHAZIABAD,201015
Tel. No.:01206862920-9971693775
E - m a i l :sanjayprakash.garg@ramky.com
3. Give revenue /City Survey No. of the land/premises for which the application is made : District:GHAZIABAD
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:0.03
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : January,2018
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Industrial Estate
District:GHAZIABAD
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:UP
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

FORM 1
CONSENT SEEKING FORM

(To be submitted in triplicate)

Application for consent for discharge/continuation of discharge under section 25/26 of the Act

(See RULE 3)

Date- 16/11/2018

From ,

MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD, C 21, PHASE 1, MG ROAD, UPSIDC
IND AREA,GHAZIABAD,GHAZIABAD,201015

City:

Block:Bhojpur

District:GHAZIABAD

To ,

The Member Secretary,

U. P. Pollution Control Board

Lucknow.

Sir,

I/We apply for CONSENT under section 25/26 fo the Water (Prevention and Control of Pollution) Act, 1974 (Act no VI of 1974) to bring into use any* new or altered outlet for the discharge of sewage/trade effluent* to begin to make new discharge of sewage/trade effluent or *Continue to make discharge of sewage/trade effluent from land/premises owned by (1) SANJAY PRAKASH GARG for a period upto (2).5 years

1. Disposal of Liquid/Solid Waste:-

(a). Sewage/Sullage via drains/outfall sewers/treatment works.

(b). Trade effluent via drains/outfalls sewers/treatment works

Surrounding of Site	Distance (in meters)	Description
National Highway	5000	NH 24
Commercial	12000	GHAZIABAD
Railway Line	5000	MASSORI R STATION
River	5000	GANG NAHAR

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.

3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.

4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made.

5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consented period for outlet/discharge, if to be continued thereafter.

6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. Report showing project cost (Attached)
2. Statement showing measures taken for increasing tree and forest cover. (Attached)

Yours faithfully,

Signature ,
Name of Applicant:- SANJAY PRAKASH GARG
Address of applicant:- H.NO-1/4905,Gali no-
08,Balbir Nagar,Shahdara

*Note:- Strike out entries not relevant.

ANNEXURE TO FORM

Existing Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday No
8. State working days per year and working season for the industry/factory Jan to Jan
9. a) Number of workers attending the factory shift wise &/ or per day : 48
- b) Number of workers residing in the premises : 0
10. For local bodies only:-
a) Present population :
b) Population covered under regular sewer facilities :
c) population having septic tank/Soak pit facilities :
d) Population covered by conservancy latrines :
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
BIO MEDICAL WASTE		50	

Fuel Details:-

Fuel	Consumption
Diesel	0.03

B. Give the list Products and By Product Details

Product Name	Quantity
BIO MEDICAL WASTE	135

ByProduct Name	Licence Qty	Installed Qty
Glass & Plastic	40	270

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	2.0
Others(Plantation)	2.0
Others(Washing)	1.0
Industrial	4.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Industrial	3.5
Others(Washing)	1.0

(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a)Is domestic effluent allowed to get mixed in industrial effluents? No

16. (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

Physico-chemical treatment followed by filtration

- (b)Is the quantity of effluent emanating either without or after treatment approved by the authority? No

(c)If approved, furnish the authority (Two certified copies to be sent)

- (d)If any effluent from any shop/ shops toxic? If so volume of this effluent NO

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)

18. State the area of land used for (a)Above in Hectares 0.03

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Industrial	3.5
Others(Washing)	1.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. No

22. (a)Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment
PH	9.5	7.45
Suspended solids(Total mg/l)	88.6	62.4
BOD5 days 20 C mg/l	85	18.5

C.O.D mg/l	525	190.6
Oil & Grease mg/l	5.6	5.2

Note:-

- 1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- 2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

- (b) Is the effluent toxic No
- (c) State if the Industrial effluent is having With odour
- (d) Is there any hidden change of temperature exceeding 10*c at any time Yes

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
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- (b) If yes, give details of equipments ETP 10KLD

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material :

Toxic Organic Inorganic Microbiological : Mixing Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
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26. Total investment of Plant/in the factory and the year of investment:- Investment : 1.5 cr
Year of Investment : 2003

Accompaniments

Flow sheet of effluents.

Name and Address of the applicant on behalf of : SANJAY PRAKASH
GARG, H.NO-1/4905, Gali no-08, Balbir Nagar, Shahdara

Name and Address of the Firm on behalf of which application is made :
SANJAY PRAKASH GARG, H.NO-1/4905, Gali no-08, Balbir Nagar, Shahdara

Explanatory Notes for filing in form and the Annexure

The notes are given only for those items for which explanations is considered desirable. Other items are self explanatory.

Form-

1. Here mention the name of the owner of the land/premises in case it belongs to other than the applicant industry or factory. If the land/premises belongs to the factory industry, say self.
2. Here mention the date up to which the consent is sought for.
3. Here mention the local name of the river/stream as may be applicable.

Annexure to form-

'Outlet' means the arrangement for discharge of the effluent for which consent is sought for.

'Discharge' means the effluent going out of the outlet.

'Existing' means that which is operation at the time of applying for consent.

'New' means that which will be brought into operation in future.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here give the name of the person who is authorised by the institution/industry/ factory/local body etc. to transact their legal business.

Item 2 : Here give the registered name of the Industry/ Factory/etc. under which the business is carried out.

Item 5 : Here state the concerned institution such as Bureau of Public Enterprises under whose administrative control the Factory/Industry etc., is set up.

Item 6 : Applicable to only those areas which are prohibited areas, such as the Ordinance Factories, Mint, etc.

Item 13(b) : State method of measurement of hourly/daily maximum quantity of effluent i.e. by flow meters, ventury meters, v notch sump measurement estimated etc.

Item 15(a) : If the effluent is treated, give separately the method of treatment and flow diagram of the treatment process.

Item 16(b) : Here mention 'yes' if any other authority such as local body or Government Department as already approved the discharge of effluent either with or without treatment, at the time of establishment of the factory/industry.

Item 19 : Here give the quantity of effluent of different types such as domestic industrial mixed etc. proposed to be or is let into the stream/river, lands, sea, etc., as may be applicable.

Item 22(a) : Analysis to be furnished shall be covered as many Parameters as are expected to be found, in the effluent. If some of the parameters are not expected to be found say not applicable. If some parameters other than those listed under the items are expected, the same be mentioned at the end. The analysis shall be separately furnished for domestic/industrial and combined effluents.

Item 22(b) : Here toxicity meant that which is established by bio-assa studies on fish, as per procedure given in the standard methods.

Item 24 : This item is meant to cover highly polluting substances which do not ordinarily find way in the effluents, but are required to be handled in the premises and which may, by accident, join the effluent in large quantities.

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : SANJAY PRAKASH GARG,H.NO-1/4905,Gali no-08,Balbir Nagar,Shahdara (Tel. No.) 0120-6862920
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : SANJAY PRAKASH GARG H.NO-1/4905,Gali no-08,Balbir Nagar,Shahdara NORTH EAST DELHI 9971693775
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD
Address:C 21, PHASE 1, MG ROAD, U P S I D C I N D AREA,GHAZIABAD,GHAZIABAD,201015
Tel. No.:01206862920-9971693775
E - m a i l :sanjayprakash.garg@ramky.com
3. Give revenue /City Survey No. of the land/premises for which the application is made : District:GHAZIABAD
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:0.03
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : January,2018
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Industrial Estate
District:GHAZIABAD
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:UP
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
32336/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2018

Dated : 07/12/2018

To ,

Shri SANJAY PRAKASH GARG
M/s MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD
C 21, PHASE 1, MG ROAD, UPSIDC IND AREA, GHAZIABAD, GHAZIABAD, 201015
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD

Reference Application No. 2985759

Dated : 07/12/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

ceo 1

**Enclosed : As above
(condition of consent):**

Copy to: RO UPPCB GHAZIABAD

ceo 1

U.P. Pollution Control Board

Dated : 07/12/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Common Bio medical waste disposal facility having capacity- 135 MTM.
- 2(a) . The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Incinerator	HSD	1	Particulate Matter	30 mt.
2	82.5 KVA DG SET	Diesel	2	Particulate Matter	2.5 MT from roof level

- 2(b) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	AS PER BOARD STANDARD

- 3 . Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
- 4 . The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
- 5 . The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
- 6 . The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
- 7 . Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
- 8 . The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

1. Industry shall use clean fuel as far as possible.
2. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
3. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
4. Industry shall comply the order passed by Hon'ble NGT time to time.
5. This consent is valid for the product and production capacity of above mentioned product.
6. Industry shall comply the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and Bio-Medical Waste Management Rules 2016.
7. This consent is valid for the present BMW disposal capacity mentioned above.
8. Industry shall not use furnace oil/pet coke as a fuel.
9. Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
10. Industry shall use of minimum 20 % Bio-briquette as fuel.
11. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
12. Industry shall install OCEMS & connect it with SPCBs and CPCB server.
13. Industry shall sent the stack/ambient air quality monitoring report from Boards Laboratory, on payment basis on yearly basis.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

ceo 1



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
34954/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2018

Dated : 07/12/2018

To ,

Shri SANJAY PRAKASH GARG
M/s MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD
C 21, PHASE 1, MG ROAD, UPSIDC IND AREA, GHAZIABAD, GHAZIABAD, 201015
GHAZIABAD

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD**

Reference Application No :3287231

Dated :07/12/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

CEO 1

**Enclosed : As above
(condition of consent):**

Copy to: RO UPPCB GHAZIABAD

CEO 1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

**Annexure to Consent issued to M/s.MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD
vide**

Consent Order No. 3287231/ Water

Dated : 07/12/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Common Bio medical waste disposal facility having capacity- 135 MTM.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	2KLD	Septic Tank
2	Industrial	3.5 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/ltr.
2	BOD	30 mg/lt
3	COD	250 mg/lt
4	Oil & Grease	10 mg/lt

- 5 . Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- 6 . The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- 7 . The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- 8 . The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. Industry shall abstract ground water with the valid permission (NOC) of the CGWA
2. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
3. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
4. Treated effluent/sewage shall be used for irrigation purposes as much as possible.
5. Industry shall comply the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
6. Industry shall comply the order passed by Hon'ble NGT time to time.
7. Industry shall comply the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and Bio-Medical Waste Management Rules 2016.
8. This consent is valid for the present BMW disposal capacity mentioned above. .
9. Industry shall comply the conditions imposed in the previous consent.
10. Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.
11. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
12. The unit should be operated in such a way so that there is no adverse impact on public and environment.
13. Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
14. Industry shall install Online Continuous Effluent Monitoring System (CSEMS) & connect it with SPCBs and CPCB server if required.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

CEO 1

FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

MEDICARE ENVIRONMENTAL
MANAGEMENT PVT LTD, C-21, PHASE-1, M.G.
ROAD, UPSIDC INDUSTRIAL AREA,
HAPUR., HAPUR, 245101
City:
Block: Hapur
District: HAPUR

Dated

28/11/2022

To ,

The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

SANJAY PRAKASH GARG for a period upto 1 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-**Yours faithfully,**

Signature

Name of the applicant: SANJAY PRAKASH GARG

Address of the Applicant: C -21, UPSIDC, M.G
ROAD IND. AREA HAPUR U.P

Name of Product	Quantity per month

Section A

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	2.0
Industrial	6.0
Others(Plantation)	2.0
Others(Washing)	2.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Industrial	3.5
Others(Washing)	2.0

(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a)Is domestic effluent allowed to get mixed in industrial effluents? No

16. (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

Physico-Chemical treatment followed by filtration

(b)Is the quantity of effluent emanating either without or after treatment approved by the authority? No

(c)If approved, furnish the authority (Two certified copies to be sent)

(d)If any effluent from any shop/ shops toxic? If so volume of this effluent NO

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)
Not Selected	Yes	Yes

18. State the area of land used for (a)Above in Hectares 0.3

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Industrial	3.5
Others(Washing)	2.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. No

22. (a)Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment
PH	8.74	7.40
Suspended solids(Total mg/l)	380.0	61.5
Oil & Grease mg/l	8.3	2.4
BOD5 days 20 C mg/l	170.0	20.0
C.O.D mg/l	745.0	115.0

Note:-

- 1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- 2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

- (b)Is the effluent toxic No
- (c)State if the Industrial effluent is having With odour
- (d)Is there any hidden change of temperature exceeding 10*c at any time Yes

23. (a)Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
------	----------	----------

- (b)If yes, give details of equipments ETP 10KLD

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material :

Toxic Organic Inorganic Microbiological : Mixing Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
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Section A

New

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
DIESEL	0.2	Metric Tonnes/Month				
LPG/PNG	250	Kg/Day				

13. Atmospheric Emission from each stack

Total no. of stacks:	3
Material for construction of Stack:	MS , MS , RCC ,
Stack Attached to:	DG Set , Incinerator , Incinerator ,
Height above ground level(in metres):	3 , 30 , 30 ,
Height above roof(in metres):	1 , 27 , 27 ,
Stack Top:	Round , Round , Round ,
Inner dimensions (in meters):	0.1 , 0.45 , 0.6 ,
Gas quantity-m³/hr:	409.77 , 5207.61 , 0.0 ,
Flue gas temperature 'C:	115.0 , 81.0 , 0.0 ,
Exit velocity of gas/sec:	14.5 , 9.1 , 0.0 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So ₂	Nox	CO/HC	Particulates	Others
2	DIESEL	0.2	Automatic			1.51	0.12	
2	LPG/PNG	250	Automatic		112.8		48.1	

(b) Process Emission

Quantity of gas (in Nm ³ /hr)	So ₂	Co ₂	Analysis of vent hydrocarbons	Particulates in mg/Nm ³	Other Specify
409.77			0.50		0.12
	5207.61		70.1	0.01	

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : Plat form

15. Give details of laboratory facilities available for analysis of emission :

16. Is there sufficient space available for installing air pollution control equipment : Yes

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
Incinerator	Water Sprinkling System	Existing
Incinerator	Packed Bed Scrubber	Existing
Incinerator	Water Scrubber	Existing

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
Water Sprinkling System	1	1	Install
Packed Bed Scrubber	1	1	Install
Water Scrubber	1	1	Install

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-15000000
Year of Investment is :-2003

(b) The estimated expenditure for implementation of the scheme to control air pollution :2000000

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : 1200000

(e) Further action that is being taken up by the firm to control air pollution. :

20. Other relevent information, if any :

Signature

Name and Address of the applicant on behalf of : SANJAY PRAKASH GARG,C -21, UPSIDC, M.G ROAD IND. AREA HAPUR U.P

Name and Address of the Firm on behalf of which application is made : SANJAY PRAKASH GARG,C -21, UPSIDC, M.G ROAD IND. AREA HAPUR U.P

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing 'means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efflciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : SANJAY PRAKASH GARG,C -21,
UPSIDC, M.G ROAD IND. AREA
HAPUR U.P
(Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : SANJAY PRAKASH GARG
C -21, UPSIDC, M.G ROAD IND.
AREA HAPUR U.P
HAPUR
9971693775
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : MEDICARE ENVIRONMENTAL
MANAGEMENT PVT LTD

Address:C-21, PHASE-1, M.G. ROAD,
UPSIDC INDUSTRIAL AREA,
HAPUR., HAPUR, 245 1 01
Tel. No.:0120-6950453
E-mail :
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District:HAPUR
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:0.3
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : January,2004
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Industrial Estate

District:HAPUR
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:M.G. ROAD, UPSIDA
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

170880/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2022

Date: 11/02/2023

To,

M/s

MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD

**C-21, PHASE-1, M.G. ROAD, UPSIDC INDUSTRIAL AREA,
HAPUR.,HAPUR,245101**

**Application Id-
18769353**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD** located at **C-21, PHASE-1, M.G. ROAD, UPSIDC INDUSTRIAL AREA, HAPUR.,HAPUR,245101**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD** granted for the period from **28/11/2022 to 31/12/2023** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Common Bio medical waste disposal facility	135	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Industrial	3.5 KLD	ETP	
Domestic	1.6 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	As per the applicable norms

2	COD	As per the applicable norms
3	TSS	As per the applicable norms
4	Ph	As per the applicable norms
5	Oil and grease	As per the applicable norms

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per the applicable norms
2	BOD (mg/L)	As per the applicable norms
3	TSS (mg/L)	As per the applicable norms
4	Fecal Coliform (MPN/100ml)	As per the applicable norms

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Incinerator	LPG/PNG	1	Oxides of Nitrogen	30 meter from ground level
2	82.5 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Oxides of Nitrogen	As per EP Act 1986
2	1	Sulphur Dioxide	As per EP Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1-The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

2-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.

3-The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.

4-The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.

5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.

6-The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.

7-The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.

8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

9-The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

10-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

11-The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court,Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.

12-The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.

13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.

14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.

15- The quantity of recycled effluent after final treatment to be send to the Board monthly.

16- Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.

17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.

- 18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the ETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21- The unit shall submit test report of ETP outlet and Boiler emission from approved lab after operation of unit.
- 22- Unit shall install PTZ camera and connected to UPPCB control room within 01 month.
- 23- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
- 24- The industry shall use only approved fuel as per CAQM direction no. 65.
- 25- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 26- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 27- The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 28- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
- 29- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 30- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 31- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-66 and other direction issued time to time regarding use of cleaner fuel.
- 32- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 33- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 34- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 35- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 36- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 37- All conditions imposed in earlier issued consent will remain the same.
- 38- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018.The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
- 39- Unit shall achieve emission standards of PM 80 mg/Nm³ (aim for 50 mg/Nm³) as per direction no. 62 of CAQM & AA (website caqm.nic.in)
40. For operation of DG set during GRAP when Air Quality Index (AQI) > 300, DG's will be allowed in a hybrid/dual fuel mode (with 70% gas based fuels and 30% Diesel) with Retrofitted Emission controlled failing which this CTO shall be deemed void.

41. This CTO is valid for only fuel change. All other conditions as earlier CTO will remain same.

**CEO
C-1.**

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

**CEO
C-1.**

FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

MEDICARE ENVIRONMENTAL
MANAGEMENT PVT LTD, C-21, PHASE-1, MG
ROAD, UPSIDC INDL AREA, GHAZIABAD
City:Ghaziabad
Block:Hapur
District:HAPUR

Dated

06/10/2023

To ,

The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

SANJAY PRAKASH GARG for a period upto 5 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

Yours faithfully,

Signature

Name of the applicant: SANJAY PRAKASH GARG

Address of the Applicant: C -21, UPSIDC, M.G
ROAD IND. AREA HAPUR U.P

ANNEXURE TO FORM

Existing Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday No
8. State working days per year and working season for the industry/factory Jan to Jan
9. a) Number of workers attending the factory shift wise &/ or per day : 65
- b) Number of workers residing in the premises : 65
10. For local bodies only:-
 a) Present population :
 b) Population covered under regular sewer facilities :
 c) population having septic tank/Soak pit facilities :
 d) Population covered by conservancy latrines :
11. For Industries Only:-
 A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
Bio_Medical Waste(Incinerable)	BMW-Incinerable Waste	6	Treatment
BMW- Autoclave	BMW-Autoclave Waste	3	Treatment
Pharma waste	Expired Drugs	25	Treatment and disposal

Fuel Details:-

Fuel	Consumption
Others	0.250
Others	0.100
Diesel	0.001

B. Give the list Products and By Product Details

Product Name	Quantity
BMW-Incinerable waste	90
	BMW Autoclave
45	
BMW - Shreding Material	45

ByProduct Name	Licence Qty	Installed Qty
Glass & Plastic	45	45

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month

Section A

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	2.0
Others(Plantation)	2.0
Others(Washing)	2.0
Industrial	6.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Industrial	6.0
Others(Washing)	2.0

(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a)Is domestic effluent allowed to get mixed in industrial effluents? No

16. (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

(b)Is the quantity of effluent emanating either without or after treatment approved by the authority? No

(c)If approved, furnish the authority (Two certified copies to be sent)

(d)If any effluent from any shop/ shops toxic? If so volume of this effluent

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)
Not Selected	Yes	Yes

18. State the area of land used for (a)Above in Hectares 0.3

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Industrial	6.0
Others(Washing)	2.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. No
22. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment
PH	8.72	7.38
Suspended solids(Total mg/l)	378	61.5
Oil & Grease mg/l	8.5	2.4
BOD5 days 20 C mg/l	170.0	16.0
C.O.D mg/l	743.0	115.0

Note:-

- Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

- (b) Is the effluent toxic No
- (c) State if the Industrial effluent is having With odour
- (d) Is there any hidden change of temperature exceeding 10*c at any time Yes

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
------	----------	----------

- (b) If yes, give details of equipments 10KLD ETP comprising of Collection, Chemical mixing, Clarifier, Sedimentation tanks , ACF, PSF

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material :

Toxic Organic Inorganic Microbiological : Mixing Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
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Section A

Existing

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
LPG/PNG	250	Kg/Day				
LPG/PNG	100	Kg/Day				

13. Atmospheric Emission from each stack

Total no. of stacks:	2
Material for construction of Stack:	RCC , MS ,
Stack Attached to:	Incinerator , DG Set ,
Height above ground level(in metres):	30 , 3 ,
Height above roof(in metres):	27 , 2 ,
Stack Top:	Round , Round ,
Inner dimensions (in meters):	0.6 , 0.1 ,
Gas quantity-m³/hr:	4463.66 , 409.77 ,
Flue gas temperature 'C:	87.0 , 55.0 ,
Exit velocity of gas/sec:	7.8 , 9.1 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So ₂	Nox	CO/HC	Particulates	Others
2	LPG/PNG	250	Automatic		112.3	0.01	45.6	
2	LPG/PNG	100	Automatic					

(b) Process Emission

Quantity of gas (in Nm ³ /hr)	So ₂	Co ₂	Analysis of vent hydrocarbons	Particulates in mg/Nm ³	Other Specify
4463.66		68.5			45.6
	409.77				

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements :

15. Give details of laboratory facilities available for analysis of emission :

16. Is there sufficient space available for installing air pollution control equipment : Yes

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
Incinerator	Water Sprinkling System	Existing
Incinerator	Packed Bed Scrubber	Existing
Incinerator	Water Scrubber	Existing

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
Water Sprinkling System	1	1	Install
Packed Bed Scrubber	1	1	Install
Water Scrubber	1	1	Install

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-15000000
Year of Investment is :-2003

(b) The estimated expenditure for implementation of the scheme to control air pollution :2000000

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : 1200000

(e) Further action that is being taken up by the firm to control air pollution. :

20. Other relevent information, if any :

Signature

Name and Address of the applicant on behalf of : SANJAY PRAKASH GARG,C -21, UPSIDC, M.G ROAD IND. AREA HAPUR U.P

Name and Address of the Firm on behalf of which application is made : SANJAY PRAKASH GARG,C -21, UPSIDC, M.G ROAD IND. AREA HAPUR U.P

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing 'means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efflciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : SANJAY PRAKASH GARG,C -21,
UPSIDC, M.G ROAD IND. AREA
HAPUR U.P
(Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : CIN No. U24117TG1997PTC026555,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : SANJAY PRAKASH GARG
C -21, Phase I , UPSIDC, M.G ROAD
IND. AREA HAPUR - 245101 U.P
9971693775
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : medium
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : MEDICARE ENVIRONMENTAL
MANAGEMENT PVT LTD

Address:C-21, PHASE-1, MG ROAD,
UPSIDC INDL AREA, GHAZIABAD
Tel. No.:06398657202-24446000
E-mail :pintu.kumar@ramky.com
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District:HAPUR
Town/Village:Ghaziabad
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:0.3
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : January,2003
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Civil

District:HAPUR
Corporation:UP State Industrial
Development Authority (UPSIDA) -
Industrial Land
Village Panchayat
Contonment:
Defence Deptt:
State Govt:Uttar Pradesh
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

**MINISTRY OF ENVIRONMENT AND FORESTS
NOTIFICATION**

New Delhi, the 14th September, 2006

S.O. 1533(E).—Whereas, a draft notification under Sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union Territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union Territory Administration concerned under Sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1324(B), dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;

(iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form I annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form I and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

1. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form I by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity

requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form I/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes/Housing) shall not require Scoping and will be appraised on the basis of Form I/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form I. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities. If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form I, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
 - (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
 - (d) all Building /Construction projects/Area Development projects and Townships (item 8).
 - (e) all Category 'B2' projects and activities.
 - (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
- (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
 - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
 - (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.
 - (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days..
 - (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
 - (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form , within seven days of the receipt of a written request for arranging the public hearing . Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use

other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product -mix shall be made in Form 1 and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence.

necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant - within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity	Category with threshold limit		Conditions if any	
	A	B		
1	Mining, extraction of natural resources and power generation (for a specified production capacity)			
(1)	(2)	(3)	(4)	(5)
I(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p><50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p>Note Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
I(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p>Note Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
I(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) < 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) < 10,000 ha. of culturable command area</p>	General Condition shall apply
I(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naphtha & gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>< 500 MW (coal/lignite/naphtha & gas based);</p> <p><50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels)</p>	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	<p>a) Primary metallurgical industry</p> <p>All projects</p> <p>b) Sponge iron manufacturing ≥ 200TPD</p> <p>c) Secondary metallurgical processing industry</p> <p>All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum</p>	<p>Sponge iron manufacturing < 200TPD</p> <p>Secondary metallurgical processing industry</p> <p>i.) All toxic and heavy metal producing units $< 20,000$ tonnes /annum</p> <p>ii.) All other non-toxic secondary metallurgical processing industries > 5000 tonnes/annum</p>	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	< 1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located outside the notified industrial area/estate	<300 TPD production capacity and located within a notified industrial area/estate	Specific Condition shall apply No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units outside the industrial area	All new or expansion of projects located within a notified industrial area/estate	Specific condition shall apply
5				
Manufacturing/Fabrication				
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-

(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice/non-molasses based distilleries - < 30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	-	All projects	General Condition shall apply
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects		

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7	Physical Infrastructure including Environmental Services			
7(a)	Air ports	All projects	-	-
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	**All projects under Item 8(b) shall be appraised as Category B I

Note:-**General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II(I)]
R. CHANDRAMOHAN, Jt. Secy.

APPENDIX I

(See paragraph - 6)

FORM 1**(I) Basic Information**

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: *

Expected cost of the project:

Contact Information:

Screening Category:

- Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc..)

(II) Activity

- 1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		

1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		

2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, and / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		

4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
3.2	From any other causes		
3.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	<p>Lead to development of supporting facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.:</p> <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		

2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (<i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i>)		

(IV). Proposed Terms of Reference for EIA studies

APPENDIX II**(See paragraph 6)****FORM-1 A (only for construction projects listed under item 8 of the Schedule)****CHECK LIST OF ENVIRONMENTAL IMPACTS**

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)

3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

APPENDIX III

(See paragraph 7)

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> • Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none"> • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout)

		<ul style="list-style-type: none"> • Size or magnitude of operation (incl. Associated activities required by or for the project • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure
3.	Description of the Environment	<ul style="list-style-type: none"> • Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> • In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative

6.	Environmental Monitoring Program	<ul style="list-style-type: none"> • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	<ul style="list-style-type: none"> • Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	<ul style="list-style-type: none"> • Improvements in the physical infrastructure • Improvements in the social infrastructure • Employment potential –skilled; semi-skilled and unskilled. • Other tangible benefits
9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> • Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11.	Summary & Conclusion (This will constitute the summary of the EIA Report)	<ul style="list-style-type: none"> • Overall justification for implementation of the project • Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> • The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A
(See paragraph 7).

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

APPENDIX IV**(See paragraph 7)****PROCEDURE FOR CONDUCT OF PUBLIC HEARING**

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally

make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz, Ministry of Environment and Forests, District Magistrate etc.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member –Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

4.0 The Panel

4.1 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public

hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall send the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX -V (See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC

/SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -I or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form 1 and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

APPENDIX VI

(See paragraph 5)

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**
- **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

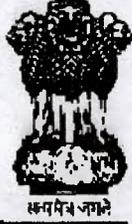
6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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नई दिल्ली, बृहस्पतिवार, अप्रैल 30, 2015/वैशाख 10, 1937

No. 887]

NEW DELHI, THURSDAY, APRIL 30, 2015 /VAISAKHA 10, 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 17 अप्रैल, 2015

का.आ. 1142(अ).— केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और धारा 3 की उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोक हित में उक्त नियम के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की आवश्यकता से छूट के पश्चात्, भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 का निम्नलिखित और संशोधन करती है, अर्थात्:--

उक्त अधिसूचना की अनुसूची में मद 7(घ) और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित मद और प्रविष्टियां अंतःस्थापित की जाएगी, अर्थात्:--

(1)	(2)	(3)	(4)	(5)
"7(घ)(क)	जैव-चिकित्सा (बायो-मैडिकल) अपशिष्ट उपचार सुविधाएं		सभी परियोजनाएं	

[फा.सं.3-9/2014-आई.ए. III]

मनोज कुमार सिंह, संयुक्त सचिव

टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में अधिसूचना सं.का.आ.1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और निम्नानुसार पश्चात्तवर्ती संशोधन किए गए:--

1. का.आ.1737(अ), तारीख 11 अक्टूबर, 2007;
2. का.आ.3067(अ), तारीख 1 दिसंबर, 2009;
3. का.आ.695(अ), तारीख 4 अप्रैल, 2011;
4. का.आ.2893(अ), तारीख 13 दिसंबर, 2012;

5. का.आ.674(अ), तारीख 13 मार्च, 2013;
6. का.आ.2559(अ), तारीख 22 अगस्त, 2013;
7. का.आ.2731(अ), तारीख 9 सितंबर, 2013;
8. का.आ.562(अ), तारीख 26 फरवरी, 2014
9. का.आ.637(अ), तारीख 28 फरवरी, 2014;
10. का.आ.1599(अ), तारीख 25 जून, 2014;
11. का.आ.2601(अ), तारीख 7 अक्टूबर, 2014;
12. का.आ.3252(अ), तारीख 22 दिसंबर, 2014;
13. का.आ.382(अ), तारीख 3 फरवरी, 2015;
14. का.आ.811(अ), तारीख 23 मार्च, 2015; और
15. का.आ.996(अ), तारीख 10 अप्रैल, 2015।

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 17th April, 2015

S.O.1142(E).— In exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986(29 of 1986) read with sub-rule(4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments to the notification of the Government of India, in the Ministry of Environment and Forests number S.O.1533(E), dated the 14th September, 2006 after dispensed with the requirement of notice under clause(a) of sub-rule(3) of the said rule 5 in public interest, namely:—

In the said notification, in the Schedule, after item 7(d) and the entries relating thereto, the following item and entries shall be inserted, namely:—

(1)	(2)	(3)	(4)	(5)
"7(da)	Bio-Medical Waste Treatment Facilities	-	All projects	-

[F. No. 3-9/2014-IA.III]

MANOJ KUMAR SINGH, Jt. Secy.

Note:- The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* notification number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended as follows:-

1. S.O.1737(E) dated the 11th October, 2007
2. S.O. 3067(E) dated the 1st December, 2009
3. S.O.695(E) dated the 4th April, 2011
4. S.O.2896(E) dated the 13th December, 2012
5. S.O.674(E) dated the 13th March, 2013
6. S.O.2559(E) dated the 22nd August, 2013
7. S.O. 2731(E) dated the 9th September, 2013
8. S.O. 562(E) dated the 26th February, 2014
9. S.O.637(E) dated the 28th February, 2014
10. S.O. 1599(E) dated the 25th June, 2014
11. S.O. 2601 (E) dated 7th October, 2014
12. S.O. 3252(E) dated 22nd December, 2014
13. S.O. 382 (E) dated 3rd February, 2015
14. S.O. 811(E) dated 23rd March, 2015
15. S.O. 996(E) dated 10th April, 2015.

Letter No: UPPCB/GZD/463

Date: 4th Nov 2023

To,
The Regional Officer,
Uttar Pradesh Pollution Control Board,
INS-2, Sector 16, Vasundhara,
Ghaziabad-201012, Uttar Pradesh

Sub: Notification issued by MOEF S.O.1142 (E) on 17th April 2015 Regarding Applicability of Environment Clearance on Common Biomedical Waste Treatment Facility on Medicare Environmental Management Pvt Ltd, C-21, Phase-1, Masuri Gulawthi, Road UPSIDC, Industrial Area, Hapur, Uttar Pradesh.

Dear Sir,

This is for your information that Notification issued in subject matter is not applicable on our plant of common biomedical waste treatment facility.

This incinerator plant was commissioned on 1st Jan 2004 for the capacity of 150 kg/hr. Further, this is for your information that since Jan 2004 to till date, capacity of incinerator is not increased from 150 kg/hr, so this notification to obtain the environmental clearance is not applicable on us. Copy of notification and extract of para 5.3 of Revised Guidelines for Common biomedical Waste Treatment Facilities issued on December 21, 2016 (related to environment clearance) are enclosed herewith for your ready reference.

With Regards,

Yours Faithfully,

For Medicare Environmental Management Pvt Ltd

Sanjay Prakash Garg
(Project Director)

Enclosure:

1. Copy of Notification issued by Ministry of Environment and Forest in this regard
2. Para no 5.3, Extract of Revised Guidelines for Common biomedical Waste Treatment Facilities issued on December 2016 for clarification of EC requirement

Medicare Environmental Management Private Limited
(A Subsidiary of Re Sustainability Limited)

CIN No. U24117TG1997PTC026555

Registered Office:

Level 11B, Aurobindo Galaxy,
Hyderabad Knowledge City, Hitech City Road,
Hyderabad - 500081,
Telangana.

Site Address:

C-21, Phase-1,
Masuri Gulawathi Road,
UPSIDC Industrial Area,
Ghaziabad,
Uttar Pradesh - 201015

T: +91 99716 93775
E: sanjayprakash.garg@resustainability.com

Ref. No. MEMPL/GZB/UPPCB/2022/20062022

Date: 20/06/2022

To,
Sh. Utsav Sharma
The Regional Officer,
UP Pollution Control Board,
INS-2, Secotr-16, Vasundhra, Ghaziabad-201012,

Sub: Chimney of Mild Steel is replacing by Eco Pre-cast Concrete Chimney

Ref: Collection, Transportation, Treatment and Disposal Facility of Bio-medical Waste at C-21, Masuri Gulawathi Road Industrial Area, Ghaziabad, Uttar Pradesh

Dear Sir,

Our present mild steel chimney is becoming week day by day. This may fell down during rainy season due storm and rains. So, management has decided to replace the Mild Steel Chimney by Eco Pre-cast Concrete Chimney. The life and performance of this chimney would be better than earlier one.

This is for your record purpose that erection and commissioning of chimney shall be completed by end of July 2022.

Thanking you,

Yours Faithfully,
For Medicare Environmental Management Pvt Ltd



Sanjay Prakash Garg
(Unit Head)

CC: Sh. Vivek Rai, The Chief Environment Officer, Cir-1, U P Pollution Control Board,
TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010



Regional Office, U.P. Pollution Control Board,
Ghaziabad.

STACK MONITORING REPORT

1. Name of Industry : M/S. Medicare Environmental Management (P) Ltd
C-21 Phase -I M G Road UPSIDC Industrial Area Ghaziabad
2. Sample Collected by : Mr. Subhash Chandra, S.A. & Mr Madan Gopal, J.L.A
3. Date of Monitoring : 31.10.2023
4. Stack Height (Meters) : 30.0
5. Stack Dia (Meters) : 0.90
6. Stack Attached to : Incinerator
7. Type of fuel used : L.P.G.
8. Fuel consumption : 150kg/Hr (Approx.)
9. Ambient Temperature (°C) : 31.0
10. Stack Temperature (°C) : 70.0
11. Average Velocity (m/sec) : 10.8
12. Average Flow rate (LPM) : 17.0
13. Net Sampling Time (Minutes): 30.0
14. Control Devices (If any) : Venturi Packed Wet Scrubber , Mist Eliminator

Parameter	Result	Standard	Method
Particulate Matter (mg/Nm ³)	46.50	50 .00	IS:11255 (Part-I) 1985

[Signature]
03-11-2023
Scientific Assistant

[Signature]
Scientific Officer

[Signature]
Regional Officer



425 Annexure R7/13

AXIS BANK LIMITED

Sr. No. 1575751166



AXIS BANK LIMITED
CBB HYDERABAD
CBB HYDERABAD
FIRST FLOOR, NO 6-3-879/B
GREEN LANDS
HYDERABAD-500016

Ref. No :16340100018906
Date:17-08-2023

To,

THE CHIEF ENVIRONMENT OFFICER
UTTAR PRADESH POLLUTION CONTROL BOARD
BUILDING NO 7TC-12V, VIBHUTI KHAND,
GOMTI NAGAR, LUCKNOW-226010.

Dear Sirs,

BG No. : 16340100018906
Date of Issue : 17-08-2023
Amount of BG : Rs. 50,000.00 (RUPEES FIFTY THOUSAND ONLY)
Expiry Date : 16-08-2024
Claim Expiry Date : 16-08-2024
Name and Address of the Applicant : MS. MEDICARE ENVIRONMENTAL MANAGEMENT PRIVATE LIMITED
: RAMKY GRANDISOSE 13TH FLOOR
: RAMKY TOWERS

We forward herewith the above Inland Bank Guarantee in original issued by us in your favour.

1. The above Guarantee is issued subject to the condition that the Bank's liability is restricted to the amount mentioned above and in the said Guarantee. Our Guarantee shall remain in force till the expiry date. Unless a demand or claim under the guarantee is made on the Bank in writing and delivered to the bank on or before the Expiry date/Claim Expiry Date, the Bank shall be discharged from all liability under the said guarantee thereafter.

Please Note:

2. The beneficiary in their own interest should verify the genuineness of this guarantee from following office of the Bank in writing.

AXIS BANK LIMITED
BG Confirmation Desk, Transaction Banking Operations
5th floor, Gigaplex, Building No 1, Plot No I.T.5,
MIDC, Airoli Knowledge Park, Airoli,
Navi Mumbai 400708 (Tel/Fax: 022-71315803)

3. BG confirmation can also be sought by sending email to ibg.confirmation@axisbank.com.

FOR AXIS BANK LIMITED

AUTHORISED SIGNATORY
NAME: *S. Parvinder Singh*
SS No. **SS No.12225**
SR MANAGER



Encl: Bank Guarantee Number 16340100018906

FOR AXIS BANK LIMITED

AUTHORISED SIGNATORY
NAME: *C. Sriramulu*
SS No. **SS No. 9891**

Registered Office: "TRISHUL", Opp. Samartheswar Temple, Near Law Garden, Ellisbridge, Ahmedabad - 380006.

<https://eforexprdidc.axisb.com/lcprint/bgcoveringResult.jsp>

17-08-2023

Phone No:
Sold To/Issued To:
Prasanna Kumar
For Whom/ID Proof:
Axis Bank Ltd



AUG-09-2023 14:48:29

₹ 0000200/-
ZERO ZERO ZERO ZERO TWO ZERO ZERO

Agreement
38153141691592509577-00266775
3815314 06/2007

From

Axis Bank Ltd,

First Floor No.6-3-879/B,

Hyderabad-500 016

To

PERFORMANCE GUARANTEE
BANK GUARANTEE NO. 16340100018906 DATED 17-AUG-2023

TO
THE CHIEF ENVIRONMENT OFFICER,
UTTAR PRADESH POLLUTION CONTROL BOARD
BUILDING NO -TC-12V, VIBHUTI KHAND,
GOMTI NAGAR, LUCKNOW-226010.

For Axis Bank Limited

Authorised Signatory

S. Parvinder Singh
SS No.12225
SR MANAGER



For Axis Bank Limited

Authorised Signatory

C. Sriramulu
SS No. 9891

BANK GUARANTEE NO. 16340100018906 DATED 17-AUG-2023

BG NO : 16340100018906
 ISSUANCE DATE : 17-08-2023
 BG AMOUNT : Rs.50,000/-
 EXPIRY DATE : 16-08-2024
 CLAIM EXIRY DATE : 16-08-2024

1. We **Axis Bank Limited**, a banking company incorporated under the Companies Act, 1956 and carrying on Banking Business under The Banking Regulation Act, 1949 and having its Registered Office at 'Trishul', 3rd Floor, Opposite Samartheshwar Temple, Law Garden, Ellis Bridge, Ahmedabad 380006, Gujarat and its Central office at Bombay Dyeing Mills Compound, Pandurang Budhakar Marg, Worli, Mumbai-400 025 and one of its Corporate Banking Branch at 6-3- 879/B, Greenlands ,Begumpet Road, Hyderabad-500016 stand guarantee to the extent of **Rs. 50,000/- (Rupees Fifty Thousand Only)** on behalf of our customer & client M/s **MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD,C-21, PHASE-1, M.G. ROAD, UPSIDC INDUSTRIAL AREA,HAPUR.,HAPUR,245101** under the terms & conditions of this guarantee for Two Years for the due fulfillment of the terms & conditions mentioned below, imposed by **U.P. Pollution Control Board**, by the said industrial unit on production of Bank Guarantee of Rs. 50,000/- (Rupees Fifty Thousand Only). We the Bank do hereby undertake to pay the U.P. Pollution Control Board an amount not exceeding Rs. 50,000/- (Rupees Fifty Thousand Only) against any violation of terms & conditions mentioned below imposed by U.P. Pollution Control Board:-
2. We the Bank do hereby undertake to pay the amounts due and payable under this guarantee without any demurely on a demand from the U.P. Pollution Control Board stating that the amount claimed is due by way of violation of any of the conditions imposed by the U.P. Pollution Control Board mentioned above by the said industrial unit. Any such demand made on the Bank shall be conclusive the amount due and payable by the Bank under this guarantee. However our liability under this guarantee shall be restricted to an amount not exceeding **Rs. 50,000/- (Rupees Fifty Thousand Only)**.
3. We the Bank undertake to pay to the U.P. Pollution Control Board the amount referred in the guarantee above so demanded notwithstanding any disputes raised by the industrial unit in any suit or proceeding pending before any court or Tribunal relating thereto our liability under this present being absolute and unequivocal.
4. We the Bank further agree that the guarantee herein contained shall remain in full force and effect during the period that has been specified for the performance of the above conditions and that it shall continue to be enforceable till the U.P. Pollution Control Board certifies that the terms and conditions imposed by U.P. Pollution Control Board have been fully and properly carried out by the said industrial unit and accordingly discharges guarantee and, unless a demand or claim under this guarantee is made on us in writing on or before the **16-08-2024** We shall be discharged from all liability under this guarantee thereafter.
5. This Guarantee will not be discharged due to the change in the constitution of the bank or the industry.
6. We the Bank lastly undertake not to revoke this guarantee during its currency except with the previous consent of the U.P. Pollution Control Board in writing .

For Axis Bank Limited

Authorised Signatory

S. Parvinder Singh
 SS No.12225
 SR MANAGER



Page 2 of 3

For Axis Bank Limited

Authorised Signatory

C. Sriramulu
 SS No. 9891

BANK GUARANTEE NO. 16340100018906 DATED 17-AUG-2023

7. Notwithstanding anything contained herein.

- i. Our liability under, this Bank guarantee shall not exceed **Rs.50,000/- (Rupees Fifty Thousand Only)**.
- ii. This Bank Guarantee shall be valid up to **16-08-2024 (Expiry Date)** and
- iii. We are liable to pay the guarantee amount under this Bank Guarantee only and only if you serve upon us a written claim or demand on or before **16-08-2024 (Claim Expiry Date)**

Date : 17-08-2023

Place : Hyderabad

For Axis Bank Limited

Authorised Signatory

S. Parvinder Singh
SS No.12225
SR MANAGER



For Axis Bank Limited

Authorised Signatory

C. Sriramulu
SS No. 9891

Ref No. : MEMPL/UPSIDA/23-24/410

Date : 12th July, 2023

To,

The Regional Officer

U.P. State Industrial Development Authority

C-2, 4th Floor, Maha Luxmi Mall

RDC, Raj Nagar, Ghaziabad – 201002

SUB: Request to Hand Over the Green belt on Back and Adjoining left side of our Plot No. C-21, Phase I, MG Road, UPSIDA. The same will be developed and maintained by us under Corporate Social Responsibility as Green belt

Dear Sir,

We intend to adopt and maintain land area adjoining left side and back of plot no. C-21, Phase I, MG Road, UPSIDA as Green belt with latest suggestive technique of Miyawaki Forest plantation. As you are aware that we have been operating and maintaining the project since possession of the plot on 20.03.2003 having plot area 3,174.80 sq.m (Copies of possession Letter and Lease deed of Medicare is attached). The Layout of the transferred land in UPSIDA possession memo dated 20.03.2003 and information available to us indicates that the UPSIDA land adjoining Side (10m) and on the back side (upto 30m) has a Green belt.

Now, we have been advised by UP Pollution Control Board (UPPCB) in letter No. 170880/UPPCB/Circle 1(UPPCBHO)/CTO/both/Hapur/2022 dated 11.02.2023 to develop Miyawaki Forest mandatorily. (Copy attached). The condition no. 7 of essential documents illustration is given below:

“In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:- <http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of noncompliance of this direction, your consent will be revoked by the Board.”

Page 1 of 2

Medicare Environmental Management Private Limited
(A Subsidiary of Re Sustainability Limited)

CIN No. U24117TG1997PTC026555

Registered Office:

Level 11B, Aurobindo Galaxy,
Hyderabad Knowledge City, Hitech City Road,
Hyderabad - 500081,
Telangana.

Site Address:

C-21, Phase-I,
Masuri Gulawathi Road,
UPSIDC Industrial Area,
Ghaziabad,
Uttar Pradesh - 201015

T: +91 99716 93775

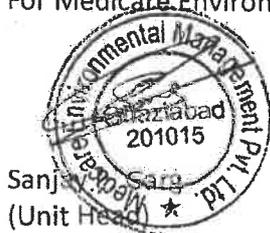
E: sanjayprakash.garg@resustainability.com

You are requested to handover the land area to us to develop so that we can maintain as green belt at our cost to keep environmentally safe and have desired compliances. It is assured that the Company will maintain the Green belt properly. No additional access from /to the existing plot and permanent construction shall be made in this allocated area.

Kindly consider our request and the allot the area of atleast 10m left side and 10m back side of our plot as marked in possession memo to maintain the Green belt with latest standards & oblige.

Thanking you,

Yours Sincerely,
For Medicare Environmental Management Pvt. Ltd.



Enclosed:

1. Medicare Environmental Management Pvt. Ltd. – Possession Memo and Lease deed.
2. Letter of the Uttar Pradesh Pollution Control Board dated 11.02.2023

Akshata Sharma

From: Akshata Sharma <akshata.sharma@hammurabisolomon.com>
Sent: 25 January 2024 19:42
To: 'emailtogkb@gmail.com'
Cc: 'secy-moef@nic.in'; 'mscb.cpcb@nic.in'; 'cs-up@nic.in'; 'ms@uppcb.in';
 'roghaziabad@uppcb.in'; 'comimhapur@nic.in';
 'anil.tiwari@hammurabisolomon.com'; 'pranshu singh'
Subject: Raju v. Union of India & Ors. [OA No. 512 of 2023]

Sir,

We are Counsel for the Respondent No. 7/Project Proponent in the captioned matter. Please find below mentioned herein the google drive link containing the scanned copy of the Reply Affidavit filed on behalf of Respondent No. 7/Project Proponent before the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter "*Raju v. Union of India & Ors. [Original Application No.512/2023]*".

https://drive.google.com/file/d/1ffvHqGRmrDiSoDgKVr3oi6LWNLVfIDA-/view?usp=drive_link

Please treat the same as service to your good self for the above captioned matter.

With best regards,

S. Akshata | Associate Level- II
 Hammurabi & Solomon Partners
 Mobile: +91 8340462840
akshata.sharma@hammurabisolomon.com



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